

3

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

✓ O.A./TA/ NO. 201/2015
R.A./CP/NO. 2015
E.P./M.P./NO. 2015

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B.D. 17.07.2015
SECTION OFFICER (JUDL.)

16.7.2015

FORM NO. 4
(See Rule 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :
ORDER SHEET

✓ 1. ORIGINAL APPLICATION No : 201 / 2009

2. Transfer Application No : ----- / 2009 in O.A. No. -----

3. Misc. Petition No : ----- / 2009 in O.A. No. -----

4. Contempt Petition No : ----- / 2009 in O.A. No. -----

5. Review Application No : ----- / 2009 in O.A. No. -----

6. Execution Petition No : ----- / 2009 in O.A. No. -----

Applicant (S) : Sri Home Raikhan

Respondent (S) : Union of India & Ors.

Advocate for the : Mr. S.P. Sharma, Mr. B. Barua
{Applicant (S)}

Mr. S. J. Mandal, Mr. L.N. Sharma,
Mr. Manoj Sharma.

Advocate for the : CGSC.
{Respondent (S)}

Notes of the Registry	Date	Order of the Tribunal
<p>this application is in form. is filed/C. F. for Rs. 30/- deposited vide A/C/BD No..... <u>008459</u> Dated..... <u>23.9.09</u></p> <p><i>N. Mohanty 25.9.09 Dy. Registrar 24/9/09</i></p>	29.09.2009	<p>Heard Mr S.P. Singh, learned Counsel for the Applicant and Ms U. Das, learned Addl. Standing Counsel for the Union of India (to whom a copy of this O.A. has already been supplied) and perused the materials placed on record.</p> <p>For the reasons recorded separately, this O.A. stands disposed of.</p> <p><i>M. R. Mohanty</i></p>
<p><u>24.9.09</u></p> <p>3 (Three) copies of Application with envelopes received for issue notices to the Respondents No 1 to 3. Copy served.</p> <p><i>24/9/09</i></p>	nkm	<p>(M.R. Mohanty) Vice-Chairman</p>

V

6/10/2009

Copy of Judgment
orders dtd 29/09/09
along with Notice
send to the D/section
for issuing to the

Applicant by Regd post & Rspcl No. 122
Speed post. 2 Rspcl No. 3 by Special Messenger.

Free copies of both
side standing Counsel
for ~~both~~ Special Messenger.

D/No. 11650-11655

dtd - 6.10.09 6/10/09

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

Original Application No.201 of 2009

Date of Order: This the 29th day of September 2009

The Hon'ble Shri M.R. Mohanty, Vice-Chairman

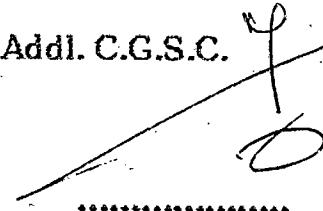
Shri Home Raikhan
Commissioner of Income Tax,
O/o the Chief Commissioner of Income Tax,
Aaykar Bhawan,
Shillong-793001,
Meghalaya. Applicant

By Advocates Mr S.P. Sharma, Mr B. Barua,
Mr S.J. Mandal, Mr L.N. Sharma
and Mr Manoj Sharma.

- versus -

1. Union of India, represented by its
Secretary, Revenue, Ministry of Finance,
Department of Revenue,
New Delhi-110001.
2. The Chairman,
Central Board of Direct Taxes,
Ministry of Finance,
Department of Revenue,
North Block,
New Delhi-110001.
3. The Chief Commissioner of Income Tax (CCA)
AAYAKAR BHAWAN,
G.S. ROAD,
Guwahati-781005. Respondents

By Advocate Ms U. Das, Addl. C.G.S.C.



O.A.No.201/2009

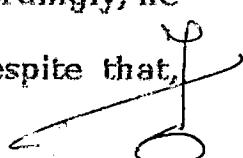
O R D E R (ORAL)

29.09.2009

M.R. MOHANTY, VICE-CHAIRMAN

Applicant, who joined Group A Indian Revenue Service on 20.12.1979 with batch-year Code No.79076, came to join as Commissioner of Income Tax at Shillong (Meghalaya) on 10.06.2005. He made a representation, on 13.02.2009, expressing his desire to be transferred to Delhi for (a) providing higher (Post Graduate) education in Commerce for his daughter and (b) a better school education for his son and (c) to build a house at Gaziabad, before his ensuing retirement on 31.05.2012. By way of filing this Original Application under Section 19 of the Administrative Tribunals Act, 1985, the Applicant has alleged that without considering his option to be transferred to Delhi, orders have been issued, on 11.07.2009 and on 27.08.2009, transferring several other officers to Delhi.

2. It is the case of the Applicant that, for the reason of the provision in Transfer/Placement Policy for Group A Officers of Indian Revenue Service issued (by CBDT) during 2005 and Office Memorandum dated 14.12.1983 of Government of India in the Ministry of Home Affairs (Department of Personnel and Administrative Reforms) pertaining to Government of India Officers posted in North Eastern Region (comprising the State of Meghalaya etc.) the Applicant, upon his long posting in N.E. Region, is to get a posting (on transfer) at a place of his choice and that, accordingly, he represented to get a posting (on transfer) at Delhi. Despite that,

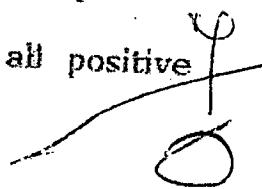


several other officers (even on relaxation of transfer policy) have been posted (on transfer) at Delhi (during July and August 2009) ignoring the grievances of the Applicant and, being aggrieved, the Applicant has approached this Tribunal with the present case.

3. Heard Mr S.P. Sharma, learned Counsel for the Applicant and Ms U. Das, learned Addl. Standing Counsel for the Government of India (to whom a copy of this Original Application) has already been supplied) and perused the materials placed on record.

4. Government Policies are made to be followed by the Government/Department and any deviation there from leads to poor personnel management. If a person, posted in N.E. Region (of India), has exercised his option to be posted at Delhi (after completion of a particular period) then his case should have received positive consideration; unless very compelling/impossible reasons are shown for not posting him at Delhi. It appears from copies of both transfer orders (Annexures I & II) that several other officers have been posted at Delhi. It is the case of the Applicant that, while doing so, the Applicant ought to have been posted at Delhi.

5. In the above premises, this case is hereby disposed of by remitting the matter to the Respondents; who should consider the case of the Applicant (by treating the copy of this Original Application to be a representation of the Applicant) for his transfer/posting at Delhi in terms of the Government of India guidelines/Departmental Policies. Since the Applicant is going to attain the age of superannuation/retirement on 31.05.2012 (within $2\frac{1}{2}$ years) and desirous to settle down (on retirement) near Delhi, his prayer for posting at Delhi appears to be genuine; for which all positive



consideration should be given to his prayer. Orders, on consideration, be passed by the Respondents within one month from the date of receipt of a copy of this order.

6. Registry to send copies of this order by Speed Post to the Respondent Nos.1 and 2 (alongwith copies of this O.A.) and to Respondent No.3 (alongwith a copy of this O.A.) by Special Messenger.

7. Free copies of this order be sent to the Applicant by Registered Post and be also supplied to the learned Advocates of both parties.

M. R. Mohanty
29/07/09
(M. R. MOHANTY)
VICE-CHAIRMAN

nkm

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1 SEP 2009

Guwahati Bench
गुवाहाटी न्यायपीठ

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

AT GUWAHATI

ORIGIN APPLICATION No: 201 of 2009

SHRI HOME RAIKHAN, COMMISSIONER OF INCOME TAX
 O/O THE CHIEF COMMISSIONER OF INCOME TAX, AAYKAR BHAWAN,
 SHILLONG-793001 MEGHALAYAAPPLICANT

-VERSUS-

UNION OF INDIA REPRESENTED BY ITS SECRETARY REVENUE, MINISTRY OF
 FINANCE, DEPT. OF REVENUE, NEW DELHI-110001 & 2 ORS..... RESPONDENTS

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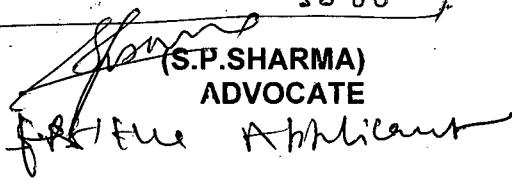
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Dated at Shillong 15. VAKALATNAMA

58/60

The 2nd September 2009

Reen
Disha Bar
& All Chet
25/9/09


S.P. SHARMA
ADVOCATE
for the Applicant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

AT GUWAHATI

ORIGINAL APPLICATION No: 201 of 2009

Shri Home Raikhan, Commissioner of Income Tax

O/O the Chief Commissioner of Income Tax,

Aaykar Bhawan, Shillong-793001 MeghalayaAPPLICANT

-Versus-

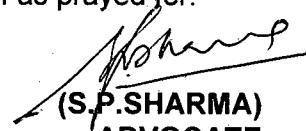
Union of India represented by its Secretary Revenue, Ministry of Finance, Department of Revenue, New Delhi-110001 and 2 others..... RESPONDENTS

SYNOPSIS OF THE CASE

Humble Applicant joined Group A of Indian Revenue Service on 20/12/1979 batch year Code No:79076 and he joined as Commissioner of Income Tax at Shillong on 10/06/2005 and had spent more than four years in Shillong while in the service. After completion of 3 years in the N E States he ought to have been transferred to places outside of Shillong as per his choice on the basis of Transfer /Placement Policy for Group 'A' Officers of the Indian Revenue Service, CBDT 2005 and also as per directions laid down in OM (Office Memorandum) dated 14/12/1983 issued by the Government of India, Ministry of Home Affairs, (Department of Personnel & Administrative Reforms) which is also applicable to all such cases of appointments/postings, transfers etc. of Central Government Employees who are serving in the North Eastern Region comprising State of Meghalaya etc.

Humble Applicant has also completed more than 18 years and 6 months of Service in the Eastern Area and as per Para 5.3.8 of the aforesaid Policy an Officer is required to be posted to another Area when he is promoted to the level of Commissioner of Income Tax and if he has remained in only one Area for 16 years or more till his promotion as Commissioner and as per para 5.4 of the aforesaid Policy.

Petitioner made a representation vide memo No: F. No: Per/08-09/6057 dated 13th February 2009 to the Respondent No: 3 and submitted the prescribed Transfer representation Proforma etc. stating that he desires to get transfer to Delhi as his daughter requires to join MA in Commerce from Delhi University and his son is required to get admission in a School at Delhi and also that before retirement i.e. on 31/05/2012 he wants to construct a house at IRS Group Housing Society at Indrapuram, NCT, Ghaziabad New Delhi. But the representation was not considered by the Respondents and they have issued the Impugned Orders dated 11/7/2009 & 27/8/2009 (Annexure- I & II) for transfer of the Other Officers depriving the Applicant from his legitimate right of transfer and being highly aggrieved the humble Applicant has filed the instant Application for relief as prayed for.


(S.P.SHARMA)
ADVOCATE

1
24 SEP 2009

Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

AT GUWAHATI

ORIGINAL APPLICATION NO: 201 OF 2009

Shri Home Raikhan, Commissioner of Income Tax

O/O the Chief Commissioner of Income Tax,

Aaykar Bhawan, Shillong-793001 MeghalayaAPPLICANT

-Versus-

1. Union of India, represented by its Secretary Revenue, Ministry of Finance, Department of Revenue, New Delhi-110001
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Department of Revenue, North Block, New Delhi-110001
3. The Chief Commissioner of Income Tax, (CCA),
AAYAKAR BHAWAN, G. S. ROAD,
GUWAHATI-781005RESPONDENTS

DETAILS OF APPLICATION:

1. Particulars of the order against which the application is made:

Impugned Order No: 96 of 2009 dated 11th July 2009 and Impugned Order No: 123 of 2009 dated 27th August, 2009 issued by Office of the Respondent No: 2 Department of Revenue (Central Board of Direct Taxes) Ministry of Finance, Government of India.

Copies of the Impugned Order No: 96 of 2009 dated 11th July 2009 and Impugned Order No: 123 of 2009 dated 27/08/2009 are enclosed and marked as Annexure-I & II.

2. Jurisdiction of the Tribunal:

The humble Petitioner herein had completed 18 years 6 months in the Eastern Region of India and has been posted at Shillong within the cadre region of the Respondent No: 3 with effect from 10th June 2005 and presently residing at Shillong within the jurisdiction of this Hon'ble Tribunal and hence this Tribunal has got the Jurisdiction to hear the instant Application.

3. Limitation :

10
Filed by *S. Bishwambher S. Bishwambher
Advocate
for the Applicant*

24 SEP 2009

Guwahati Bench

গুৱাহাটী ন্যায়পাঠ

The Applicant further declares that the application is within the limitation period prescribed in Section 21 (1) (b) of the Administrative Tribunals Act, 1985 and cause of action has arisen on 13/2/09, 11/7/09, 14/7/09 & on 2/7/09 within the jurisdiction of this Hon'ble Tribunal.

4. Facts of the case:

I. Brief facts about the date of appointment and joining of Service: The humble Petitioner joined Group A of Indian Revenue Service on 20/12/1979 batch year Code No: 79076

Copy of the Extract of Serial No: 333 of the Civil List 2006 issued by the Respondent No: 2 is enclosed and marked as Annexure-III.

II. Brief facts of the charges and relevant documents to be referred :

i. The humble Petitioner joined as Commissioner of Income Tax at Shillong on 10/06/2005. He had spent more than four years in Shillong while in the service. That the humble Petitioner would be superannuating on 31/05/2012

Copy of the certificate issued by Deputy Commissioner of Income – Tax, (Hqrs) is enclosed herewith and marked as Annexure-IV.

ii. That the humble Applicant went to Shillong with an expectation that after completion of 3 years he would be transferred to places outside of Shillong on the basis of Transfer /Placement Policy for Group 'A' Officers of the Indian Revenue Service, CBDT 2005.

It needs to be mentioned here that humble Petitioner has completed more than 18 years and 6 months of Service in the Eastern Area and as per Para 5.3.8 of the aforesaid Policy an Officer is required to be posted to another Area when he is promoted to the level of Commissioner of Income Tax and if he has remained in only one Area for 16 years or more till his promotion as Commissioner and as per para 5.4 of the aforesaid Policy, calculation of stay at the particular station/area spend on deputation out side of the Area may be counted at the option of the Officer.

Copy of the Transfer Policy for Group 'A' of Indian Revenue Service (Income Tax) Central Board of Direct Taxes-2005 is enclosed herewith and marked as Annexure-V & V (a)

iii. That the humble Petitioner begs to state that in terms of para 3 of letter No: 14017/21/83-AIS.II dtd 3/2/1984 Orders contained in OM (Office Memorandum) dated 14/12/1983 issued by the Government of India, Ministry of Home Affairs, (Department of Personnel & Administrative Reforms) will also apply to all such cases of appointments/ postings, transfers etc. of Central Government

केन्द्रीय प्रशासनिक न्यायालय
Guwahati Bench
गुवाहाटी न्यायपीठ

24 SEP 2009

Employees who are serving in the North Eastern Region comprising State of Meghalaya etc. and after completion of their tenure of posting fixed for 3 years would be considered for posting to a station of their choice as far as possible.

Copy of Extract of OM (Office Memorandum) dated 14/12/1983 is enclosed herewith and marked as Annexure-VI

iv. That the humble Petitioner begs to state that after completion of more than 3 years of service in the N E Region the humble Petitioner had made a representation vide memo No: F. No: Per/08-09/6057 dated 13th February 2009 addressed to Shri Imokaba Jamir, JCIT, Hqrs. Aayakar Bhawan, Guwahati-781005 in the Office of the Respondent No: 3 along with duly filled in prescribed Transfer representation Proforma etc.

Copies of the Memo dated 13/2/09 & Duly Filled in Representation Proforma are enclosed herewith and marked as Annexure- VII & VIII

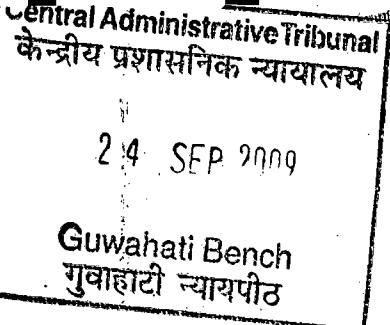
v. That as per Executive Profile maintained by the Respondents it was within the knowledge of the Respondents that the humble Petitioner desires to get transfer to Delhi as the daughter of the Petitioner requires to join MA in Commerce from Delhi University and the son of Petitioner is required to get admission in a School at Delhi.

Moreover before retirement i.e. on 31/05/2012 the humble Petitioner wants to construct a house at IRS Group Housing Society at Indrapuram, NCT, Ghaziabad New Delhi and for the above reasons the Petitioner wants to get transfer from Shillong to Delhi.

It needs to be mentioned here that the humble Petitioner would be superannuating on 31/05/2012 hence the petitioner is willing to get transferred to Delhi before it.

Copy of the personnel profile of the Petitioner is Enclosed herewith and marked as Annexure-IX.

vi. That the Petitioner has sent another representation/reminder vide memo No: F.NO.PER./9-10/2145 dated 14/07/2009 addressed to the Respondent No: 2 Chairman, CBDT, Minister of Finance, Department of Revenue, North Block, New Delhi-110001 stating therein that CBDT would transfer and accommodate the Petitioner in a station of his choice as per the rule of Government of India and also as per CBDT's transfer policy. But request of the humble Petitioner for transfer to Delhi was not considered either at the time of considering the other Officers for transfer vide Impugned Order No: 96 of 2009 dated 11th July 2009 or at the time of issuance of Impugned Order No: 123 of 2009 dated 27/08/2009 and the Respondents failed to discharge justice equitably and impartially.

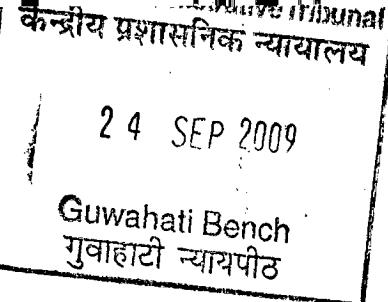


Copy of the memo of representation No: F.NO.PER./9-10/ 2145
dated 14/07/09 is enclosed and marked as Annexure-X

- vii. That as per the Rule 5.4 of the aforesaid Transfer /Placement Policy for Group 'A' Officers of the Indian Revenue Service, CBDT, 2005 minimum and maximum tenure to a post is two and three years respectively under the Rule 5.3.9 under amended Rules. The humble Petitioner has completed more than four years in the post of Commissioner of Income Tax at Shillong.
- viii. That as per the Rule 5.7 of Transfer /Placement Policy for Group 'A' Officers of the Indian Revenue Service, CBDT, 2005, Officers who have completed three years of tenure at NADT (National Academy of Direct Taxes, Nagpur) etc will get preference in posting to stations of their choice. As per the said Rule of CBDT, 2005, Officers who have served in the North Eastern region or Jammu & Kashmir would get preference in stations of their choice. Since the humble Petitioner has served at Shillong for more than four years, he is entitled to get preference in to the station of his own choice which he opted to get transfer from Shillong to Delhi.
- ix. That the Humble Petitioner begs to state that as far as possible, minimum tenure in Class 'B' Stations and Class 'C' stations in India in each cycle has been fixed for six (6) years in accordance with the Rule 5.3.6 of Transfer /Placement Policy for Group 'A' Officers. Since in the North Eastern region there is no Class 'B' Stations the minimum tenure consisting of one cycle should be taken as 3 (three) years as per the Rule of 5.3.2 of Transfer /Placement Policy for Group 'A' Officers of the Indian Revenue Service, CBDT, 2005. Copy of the Rule 5.3.6 and 5.3.2 of Transfer Policy for Group 'A' of Indian Revenue Service (Income Tax) Central Board of Direct Taxes -2005 is enclosed as Annexure- V together with detail of Class 'A', 'B', and 'C' Stations.
- x. That the Humble Applicant begs to state that in the case of Shri D. B. Rao who joined as Commissioner of Income Tax (Appeals) in the Office of the Respondent No.3 and completed four years of tenure at Shillong was transferred to Kolkata vide SI No. 190 of the impugned Order No.96 of 2009 of CBDT (**ANNEXURE-I**). In the same way the petitioner is also entitled to get his transfer out side of Shillong to stations of his choice.

Copy of the certificate dated 1/9/09 in respect of joining and transfer of Shri D B Rao issued by the Dy. Commissioner of Income Tax, Shillong is enclosed herewith and marked as Annexure- XI.

- xi. That humble Petitioner begs to state that "Posting Calculation" on the Executive profile indicates (Annexure- IX) that the Petitioner had completed only four years as a regular posting in Delhi which is Class "A" posting area. He had completed



eight (8) years in Kolkata combined with regular posting of four (4) years in New Delhi. So he completed total (12) twelve years in Class "A" Stations. In view of this the Petitioner is eligible to be posted to Class "A" cities after serving Class "C" cities as per the Rules of Transfer /Placement Policy for Group 'A' Officers of the Indian Revenue Service, CBDT 2005.

xii. That the Humble Applicant begs to state that the Government of India, Déprt. of Personnel & Training vide its O.M.No: 28034/ 6/ 2002-Estt.(A) dated 11/1/02 had communicated that a representation made by a Government employee should be disposed of within a maximum period of 6 weeks and in case of inter-departmental consultation such representation should be replied to normally within a maximum period of three months.

Copy of the Extract of O M No: 28034/ 6/ 2002-Estt.(A) dated 11/1/02 is enclosed herewith and marked as Annexure-XII

5. Grounds for relief with legal provisions :

- i) For that the Respondents had followed a policy of selective discrimination, when Shri D B Rao CIT (A), Shillong can be transferred from Shillong to Kolkata after serving 4 years, but the case of transfer of the humble Petitioner to his place of choice has not been considered citing the flimsy Administrative grounds/ Rules.
- ii) For that the Respondents have adopted deliberate policy of discrimination, when some of the officers are transferred on the grounds of superannuation and Children's Education, but the same yardstick was not applied in the case of the humble Petitioner, who had submitted the same disabilities in his representation dated 13/2/2009.
- iii) For that the Respondents have followed a policy of punishing the humble Petitioner without any justifiable reason and ground, by not transferring him to a station of his choice. When an Officer has completed his term in the NER dutifully and is due for transfer, he ought to have been transferred as per Rules, but the Humble Petitioner has been denied this opportunity.
- iv) For that the Petitioner's Representations dated 13/2/2009 and another representation/reminder submitted vide F.NO.PER/09-10/ 2145 dated 14/07/2009 to the Respondent No: 2 have not been disposed of by speaking order and no other remedy having been available to the humble petitioner.
- v) For that as per guidelines issued the Government of India from time to time Transfer /Placement policy for Group 'A' Officers of Indian Revenue Service (Income Tax), Central Board of Direct Taxes -2005 all transfer matters should be disposed of in accordance with law and prescribed procedure.

24 SEP 2009

Guwahati Bench
गुवाहाटी न्यायपीठ

vi) For that as per office memorandum No: F.NO.35015/65A/ 2006-Ad.VI of Government of India, Ministry of Finance, Department of Revenue dated 2/05/2008, all representations on transfer matters should be disposed of by order within a period of 6 (Six) weeks by the Under Secretary to the Government of India. Therefore the representation dated 13/02/2009 of the humble Petitioner ought to have been disposed of accordingly.

6. Details of the remedies exhausted: The applicant declares that he has availed of all the remedies available to him under the relevant Transfer / Placement Policy for Group 'A' Officers of Indian Revenue Service (Income Tax), Central Board of Direct Taxes -2005, Government of India's DOPT Rule, by submission of detailed representation to the prescribed authorities but the Representation of the humble Petitioner dated 13/2/2009 and subsequent representation No: F.NO.PER/09-10/2145 dated 14/07/2009 were not considered in the Impugned Order No: 96 of 2009 dated 11th July 2009 and in the Impugned Order No. 123 of 2009 dated 27/08/2009 etc..

7. Matters not previously filed or pending with any other Court:

The Petitioner declares that he had not previously filed any application, writ petition or suit regarding the matter, in respect of which this application has been made, before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Reliefs sought for:

In view of the facts mentioned in aforesaid paragraphs the applicant prays for the following reliefs:-

i. Necessary directions to the Respondents to Consider the Transfer the humble Petitioner from Shillong to Delhi and in case of non-availability of Vacancy at Delhi, his transfer may also be considered for Kolkata or Mumbai without disturbing the seniority of the Humble Applicant.

ii. All consequential benefits arising out of the Order of transfer.

9. Interim order, if any prayed for :

Pending final decision on the application, the applicant seeks the following interim relief:

i. Stay of the operation of the Impugned Order No: 96 of 2009 dated 11th July 2009(Annexure-I) and Impugned Order No. 123 of 2009 dated 27/08/2009 (Annexure-II) passed by the office of the Respondent No.2 till final disposal of the instant Application.

Guwahati Bench
গুৱাহাটী ন্যায়পীঠ

ii. Any other relief or reliefs, order or orders, direction or directions as this Hon'ble Tribunal may deem fit and proper

10. Particulars of banks draft/ postal order filed in respect of the application
fee : D.D. No:- 008453 dt. 23/9/2009 for Rs.50/- Drawn in favour
of Registrar, Central Administrative Tribunal, Guwahati,
payable on Axis Bank Guwahati.

11. List of enclosures:

1. Copy of the Impugned Order No: 96 of 2009 dated 11th July 2009- Annexure-I
2. Copy of the Impugned Order No: 123 of 2009 dated 27/08/2009 -Annexure - II.
3. Copy of the Extract of Serial No: 333 of the Civil List 2006 issued by the Respondent No: 2 Annexure-III
4. Copy of the certificate issued by Deputy Commissioner of Income –Tax, (Hqrs) -Annexure-IV
5. Copy of the Transfer Policy for Group 'A' of Indian Revenue Service (Income Tax) Central Board of Direct Taxes-2005 - Annexure-V & V(a)
6. Copy of Extract of OM (Office Memorandum) dated 14/12/1983 - Annexure-VI
7. Copy of the Memo dated 13/2/09 & Duly Filled in Representation Proforma -Annexure- VII & VIII
8. Copy of the personnel profile of the Petitioner - Annexure-IX.
9. Copy of the memo of representation No: F.NO.PER./9-10/ 2145 dated 14/07/09 - Annexure-X
10. Copy of the certificate dated 1/9/09 in respect of joining and transfer of Shri D B Rao issued by the Dy. Commissioner of Income Tax, Shillong - Annexure- XI.
11. Copy of the Extract of O M No: 28034/ 6/ 2002-Estt.(A) dated 11/1/02 is enclosed herewith and marked as Annexure-XII

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

24 SEP 2009

Guwahati Bench
गुवाहाटी न्यायपीठ

VERIFICATION

I Shri HOME RAIKHAN (name of the applicant) S/O, Latif Arifin RAIKHAN aged 57 years working as Commissioner of Income Tax Shillong in the office of Chief Commissioner of Income Tax, Shillong-793001, resident of Upper Tachummore Shillong -793001 in the District of East Khasi Hills Meghalaya do hereby verify that the contents of paras.....1 to 7.....are true to my personal knowledge and paras.....8 to 11.....believed to be true on legal advice and that I have not suppressed any material fact.

Date: 22nd September 2009

Place: Shillong

Signature of the applicant

(H. RAIKHAN)

24 SEP 2009

Guwahati Bench
गुवाहाटी न्यायपीठ

AFFIDAVIT

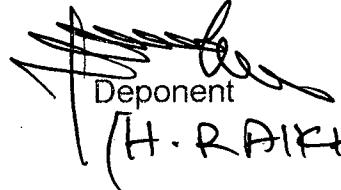
I Shri HOME RAIKHAN S/O, Late ARIM RAIKHAN aged 57 Years working as Commissioner of Income Tax Shillong in the office of Chief Commissioner of Income Tax, Shillong-793001, resident of Upper Lachhuamiere Shillong -793001 in the District of East Khasi Hills Meghalaya do hereby solemnly affirm and declare as follows:

1. That I am the Applicant in the instant Application and as such I am conversant with the facts and circumstances of the case.
2. That the statement made in paragraphs 1 to 11 are true to the best of my knowledge, belief and information and rests are my humble submission before this Hon'ble Tribunal

In witness whereof I sign this affidavit on this the 22 day of September 2009 at Shillong

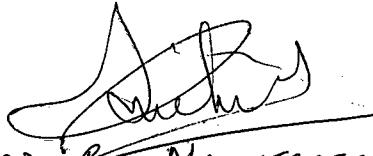
Identified by me


Advocate


Deponent

(H. R. RAIKHAN)




AUTHENTICATED BY MAGISTRATE FIRST CLASS
Additional Judge, Magistrate First Class
At Additional District Council Court
East Khasi Hills, Shillong.

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय
24 SEP 2009
Gauhati Bench
गुवाहाटी न्यायालय

F.NO. A-22011/3/2009-AD.VI
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 11th July, 2009

ORDER NO. 96 OF 2009

The following postings / transfers of officers in the grade of Commissioner of Income Tax / Director of Income Tax are hereby ordered with immediate effect and until further orders:

S.No.	CODE	NAME	FROM		TO		VICE NAME & CODE NO.	REMARKS
			POST	PLACE	POST	PLACE		
1	79024	ARCHANA RANJAN	ON REV. FROM DEPUTATION		CIT-1	AGRA	DIGVIJAI KUMAR 78008	
2	83018	ASHOK KUMAR BAL	ON REV. FROM DEPUTATION		CIT(A)-5	SURAT	ADITYA VIKRAM 81035	
3	83024	BHARAT BHUSHAN NANAWATI	ON REV. FROM DEPUTATION		DIT(TP)	KOLKATA		
4	84028	SANGEETA GUPTA	ON COMPLETION OF STUDY LEAVE		CIT(CIB)	PATNA		
5	85030	PROMOD NANGIA	ON REV. FROM DEPUTATION		DIT(INFRA) DELHI* J-2		HARINDER BIR SINGH 87051	* UPTO AGT, 2010 - SON STUDYING IN CLASS 10 TH
6	85044	MANAS SHANKAR RAY	ON REV. FROM DEPUTATION		CIT(A)-29	DELHI	DAVENDRA SHANKAR 84015	
7	86020	NAGESHWARA RAO KORIPALLI	ON REV. FROM DEPUTATION		CIT(A)-1	COIMBATORE	JASON P. BOAZ 84027	
8	86042	SANGEETA SINGH	ON REV. FROM DEPUTATION		CIT(A)-11	MUMBAI	SREEKANT CHATTERJEE 82049	
9	86050	SHRI KRISHANA	ON REV. FROM DEPUTATION		CIT(A)-17	DELHI*	RAKESH KUMAR PALIWAL 86022	* UPTO AGT, 2010 - DAUGHTER STUDYING IN CLASS 12 TH
10	86058	RAKESH BHASKAR	ON COMPLETION OF STUDY LEAVE		DIT(TP)	CHENNAI		
11	87030	GEETHA RAVI CHANDRAN	ON COMPLETION OF STUDY LEAVE		CIT(TDS)	NAGPUR	D.V. REDDY 85036	
12	87037	BIPIN BIHARI SINGH	ON REV. FROM DEPUTATION		CIT(A)-18	DELHI*	JUGESH CH. PEGU 84069	* UPTO AGT, 2010 - SONS STUDYING IN CLASS 10 TH & 12 TH
13	87040	KUNAL SINGH	ON REV. FROM DEPUTATION		CIT(A)-15	DELHI*	J.B. MAHAPATRA 85031	* UPTO AGT, 2010 - SON STUDYING IN CLASS 12 TH

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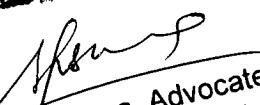

S. P. Sharma, Advocate,
Gauhati High Court

	87048	SUNIL GUPTA	ON REV. FROM DEPUTATION	CIT(A&J), CBDT	DELHI*	K. AJAY KUMAR 82061	* UPTO AGT, 2010 - SON STUDYING IN CLASS 12 TH
15	87070	VIPIN CHANDRA	ON REV. FROM DEPUTATION	CIT(A)	UJJAIN	S.C. AGARWAL (DR)82055	
16	88004	DHEERAJ BHATNAGAR	ON REV. FROM DEPUTATION	CIT(A)-26	DELHI*	RAVINDER SINGH GILL 85040	* UPTO AGT, 2010 - DAUGHTER STUDYING IN CLASS 10 TH

AP: CCIT(CCA) HYDRABAD

17	77025	A.K. JAIN	CIT-2	HYDERABAD	CIT-1	HYDERABAD	
18	81001	H. SRINIWASULU	CIT-4	HYDERABAD	CIT-6	HYDERABAD	FAKIR MOHAN MOHANTY 79056
19	81006	A. BHASKAR REDDY	CIT-5	HYDERABAD	CIT(A)-3	HYDERABAD	DESH DEEPAK GOEL 82025
20	79056	FAKIR MOHAN MOHANTY	CIT-6	HYDERABAD	CIT (CIB)	HYDERABAD	P. SRIDHAR 84052
21	83001	R.P. SRIVASTAVA	CIT(A)-1	HYDERABAD	CIT(A)-2	LUCKNOW	24 SEP 2009
22	85009	A.K. SATAPATHY	CIT(A)-2	HYDERABAD	CIT(A)-1	HYDERABAD	R.P. SRIVASTAVA 83001
23	82025	DESH DEEPAK GOEL	CIT(A)-3	HYDERABAD	DIT(INV)	HYDERABAD	J.R. SHARMA 76056
24	86033	ATUL PRANAY	CIT(A)-4	HYDERABAD	CIT(A)-2	HYDERABAD	A.K. SATAPATHY 85009
25	85039	CHITTA RANJAN PATI	CIT(A)-5	HYDERABAD	CIT(A)-4	HYDERABAD	ATUL PRANAY 86033
26	87020	PRANEET SINGH SACHDEV	CIT(A)-6	HYDERABAD	CIT(A)-5	HYDERABAD	CHITTA RANJAN PATI 85039
27	76056	J.R. SHARMA	DIT(INV)	HYDERABAD	CIT-2	HYDERABAD	A.K. JAIN 77025
28	81044	ABHAY CHARAN NAIK	CIT(CO)	HYDERABAD	CIT	CUTTACK	RAVINDRA KUMAR 86005
29	84052	P. SRIDHAR	CIT(CIB)	HYDERABAD	CIT(A)	VIJAYAWADA	SUKHPAL MEENA 84068
30	80040	S. MAHAPATRA	CIT(TDS)	HYDERABAD	CIT(A)-1	BHUBANESHWARAHMED	MAQBOOL 78078
31	83051	ARTABANDHU PATRA	CIT(AUDIT)	HYDERABAD	CIT(CO)	HYDERABAD	ABHAY CHARAN NAIK 81044

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Gauhati High Court

32	81046	PRAFULLA KUMAR DASH	CIT(A)	VISHAK HAPATN AM	CIT(JUDL)	CHENNAI		
33	84056	VENIGALLA NAGA PRASAD	CIT(ITAT)	VISHAK HAPATN AM	CIT(TDS)	HYDERABAD	S. MAHAPATAR A 80040	Central Administra... केन्द्रीय प्रशासनिक न्यायालय
34	78015	R.C. PRAMANIK	CIT-1	VIJAYA WADA	CIT(AUDIT)	COCHIN	S.C. SONKAR 83067	24 SEP 2009
35	84068	SUKHPAL MEENA	CIT(A)-1	VIJAYA WADA	CIT	UDAIPUR		Guwahati Bench
36	80035	M.S. CHANDRASEKARAN	CIT	RAJAMUNDRY	CIT-5	HYDERABAD	A. BHASKAR REDDY 81006	गुवाहाटी न्यायपीठ
37	80056	NATHAN RAUL	CIT(A)	RAJAMUNDRY	CIT	RAJAMUNDRY	M.S. CHANDRASEKARAN 80035	

BIHAR & JHAR.: CCIT(CCA) PATNA

38	76045	O.P. AGARWAL	CIT-2	PATNA	CIT-1	PATNA		
39	80008	SAYED TARIQUE AHMED	CIT(A)-2	PATNA	CIT-2	PATNA	O.P. AGARWAL 76045	
40	84011	SHAMBHU DUTTA JHA	DIT(INV)	PATNA	CIT(TDS)	PATNA	UJJAWAL KUMAR CHOWDHARY 79019	
41	79019	UJJAWAL KUMAR CHOWDHARY	CIT(TDS)	PATNA	DIT(INV)	PATNA	SHAMBHU DUTTA JHA 84011	
42	78084	M.L. LAKRA	CIT(A)	RANCHI	CIT-2	KOLKATA		
43	77045	R.K. RAI	CIT(ITAT)	RANCHI	CIT(A)	RANCHI	M.L. LAKRA 78084	
44	81008	S.S. RATHORE	CIT(UOP)	MUZAFFARPUR	CIT(A)-13	DELHI	MOHANISH VERMA 87054	

DELHI / CBDT: CCIT(CCA) DELHI

45	80009	N.K. SANGWAN	DIT(VIG)	DELHI	CIT(A)-3	MUMBAI	RAKESH MOHAN 81033	
46	78027	KIRAN OBEROI VASUDEV	DIT(BPR)-2	DELHI	CIT(C)	LUDHIANA	B.B. MOHANTY 78044	
47	79003	SAKHARAM GOVINDRAO JOSHI	DIT(INV)-2	DELHI	CIT-3	DELHI		
48	85055	SUNIL KUMAR OJHA	DIT(INT.T AX)-2	DELHI	DIT(VIG)	MUMBAI	NISHI SINGH 79063	IN RELAXATION OF T.P. ON ADMINISTRATIVE REQUIREMENTS
49	76043	S.S. BAJPAI	DIT(L&R)-2	DELHI	CIT	ALLAHABAD	S.S. KANNAN 78046	

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Gauhati High Court

50	87051	HARINDER BIR SINGH GILL	DIT(INFR ASTRUC TURE)-2	DELHI	CIT	BIKANE R		
51	80048	P.C.K.SOLOMA N	CIT-7	DELHI	CIT(A)-1	JABALP UR	SUBHASH KUMAR 78023	IN RELAXATION OF T.P. ON SPOUSE GROUNDS
52	82045	HARSH BARDHAN	CIT-8	DELHI	CIT(A)	SHILLON G	D.B. RAO 73018	
53	79069	HAR PRASAD KAIN	CIT-10	DELHI	DIT(INV)-2	DELHI	✓ SAKHARAM GOVINDRAO JOSHI 79003	
54	78072	J.P. MASSAR	CIT-12	DELHI	CIT-2	DELHI		
55	78025	S.K. SRIVASTAVA	CIT-14	DELHI	CIT-7	DELHI	P.C. KARUNADHA R S.80048	
56	81042	S.M. ASHRAF	CIT-15	DELHI	CIT(C)-1	DELHI	M.D. KABRA 78010	
57	81007	GOPAL KAMAL	CIT-16	DELHI	DIT(INT.T AX)-1	DELHI		Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय
58	80036	ARTI HANNA	CIT(TDS)	DELHI	DIT(BPR)- 1	DELHI		24 SEP 2009
59	78010	M.D. KABRA	CIT(C)-1	DELHI	CIT-2	INDORE	T.K. SHAH 77042	
60	79058	VIJAY KUMAR BAKSHI	CIT(C)-2	DELHI	CIT-6	DELHI		Guwahati Bench गुवाहाटी न्यायपीठ
61	79028	SURBHI SINHA	CIT(C)-3	DELHI	CIT-3	JAIPUR	PAWAN KUMAR SHARMA 81031	
62	85070	R.S. MEENA	CIT(ITAT) -3	DELHI	CIT(A)-8	DELHI	NITIN GUPTA 86026	
63	86015	DURGA CHARAN DASH	CIT(ITAT) -6	DELHI	CIT(A)-5	DELHI	✓ B. MURALI KUMAR 83058	
64	84019	PRAVEEN KUMAR	CIT(A)-1	DELHI	DIT(INV)	KANPUR	ANAND DEEP 80031	
65	84022	SURAJ BHAN	CIT(A)-3	DELHI	CIT(A)-1	BHOPAL	B.L. RAZDAN 77026	
66	83058	B. MURALI KUMAR	CIT(A)-5	DELHI	CIT-10	CHENNAI	L.H. MANNE 79066	
67	82046	GIRISH KR. MAHESHWARI	CIT(A)-7	DELHI	CIT-12	DELHI	✓ J.P. MASSAR 78072	
68	86026	NITIN GUPTA	CIT(A)-8	DELHI	CIT(I-TAX & CT), CBDT	DELHI	✓ PRADIP MEHROTRA 88037	
69	82013	MEETA NAMBIAR	CIT(A)-10	DELHI	CIT-8	DELHI	✓ HARSH BARDHAN 82045	
70	83038	RAKESH KUMAR GUPTA	CIT(A)-11	DELHI	CIT(TDS)	DELHI	✓ ARTI HANNA 80036	

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Gauhati High Court

71	87054	MOHANISH VERMA	CIT(A)-13	DELHI	DIT(EXEM P)	DELHI		
72	85031	J.B. MAHAPATRA	CIT(A)-15	DELHI	CIT(OSD)	DELHI		IN RELAXATION OF T.P. ON ADMINISTRATIVE REQUIREMENTS
73	86022	RAKESH KUMAR PALIWAL	CIT(A)-17	DELHI	CIT(JUDL)	MUMBAI	K. A. GOPINATHAN 77018	
74	84069	JUGESH CH. PEGU	CIT(A)-18	DELHI	CIT(A)-1	DELHI	PRAVEEN KUMAR 84019	
75	87088	BHARAT BHUSHAN	CIT(A)-24	DELHI	CIT(A)-3	DELHI	SURAJ BHAJAN 84022	
76	85040	RAVINDER SINGH GILL	CIT(A)-26	DELHI	CIT(A)-10	DELHI	MEETA NAMBIAR 82013	
77	83019	ASHU JAIN	CIT(A)-27	DELHI	CIT-15	DELHI	S.M. ASHRAF 81042	
78	84055	S.K. CHOWDHARI	CIT(A)-28	DELHI	CIT(C)-3	DELHI	SURBHI SINHA 79028	
79	84015	DAVENDRA SHANKAR	CIT(A)-29	DELHI	CIT	ALWAR	SUSHIL KUMAR SAHAI 79060	
80	87023	SANJAY KUMAR	CIT(CO)	DELHI	CIT-20	KOLKATA	T.P. KRISHNA KUMAR 83055	
81	82024	RAJNISH KUMAR	CIT(JUDL)	DELHI	DIT(L&R)-2	DELHI	S.S. BAJPAI 76043	
82	84037	SAMIR MUKHOPADHYAY	DIT(ITSC)	DELHI	CIT(A)-11	DELHI	RAKESH KUMAR GUPTA 83038	
83	82061	K. AJAY KUMAR	CIT(A&J), CBDT	DELHI	CIT	VIJAYA WADA	R.C. PRAMANIK 78015	Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय
84	88037	PRADIP MEHROTRA	CIT(I-TAX & CT), CBDT	DELHI	CIT(CO)	DELHI	SANJAY KUMAR 87023	24 SEP 2009
85	84036	BHANU PRATAP SINGH BISHT	CIT(VIG.), CBDT	DELHI	CIT(A)	ALLAHABAD	ASHIM KUMAR 85005	Guwahati Bench गुवाहाटी न्यायपाठी

GUJARAT: CCIT(CCA) AHMEDABAD

86	79033	RAJIV NAYAN PRASAD	CIT-4	AHMEDABAD	CIT(A)	JAMNAGAR	PRAVIN VERMA 85048	
87	83062	KIRAN BABU	CIT(A)-4	AHMEDABAD	CIT-16	DELHI	GOPAL KAMAL 81007	
88	81055	KALE HARI LAL NAICK	CIT(A)-11	AHMEDABAD	CIT-7	AHMEDABAD		
89	81034	AJIT KUMAR PANDA	CIT(A)-14	AHMEDABAD	CIT	BILASPUR		

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Gauhati High Court

90	83059	NATHU SINGH DAYAM	CIT(ITAT) -3	AHMED ABAD	CIT(A)-4	AHMED ABAD	KIRAN BABU 83062	
91	81035	ADITYA VIKRAM	CIT(A)-5	SURAT	CIT(A)-4	SURAT		
92	84059	D.B.R. V. PRASAD	CIT(A)-5	BARODA	CIT(A)-6	BARODA	KISHORE KR. VYAWAHARE 84013	
93	84013	KISHORE KR. VYAWAHARE	CIT(A)-6	BARODA	CIT(A)-5	BARODA	D.B.R. V. PRASAD 84059	
94	85048	PRAVIN VERMA	CIT(A)	JAMNA GAR	CIT(C)-3	CHENNAI		
95	80018	RAJESH OJHA	CIT	VALSAD	CIT(A)	RAJAMUNDY	NATHAN RAUL 80056	IN RELAXATION OF T.P. ON ADMINISTRATIVE GROUNDS
96	85004	GIRIJA DAYAL	CIT(A)	VALSAD	CIT	VALSAD	RAJESH OJHA 80018	

KARNATAKA & GOA: CCIT(CCA) BANGALORE

97	85037	LAKSHMI HANDE PURI	CIT(A)-1	BANGALORE	DIRECTOR(RTI)	BANGALORE	ANIL KUMAR AGGARWAL 79010	
98	87098	RAJU TAYENG	CIT(A)-3	BANGALORE	CIT(A)-5	BANGALORE	D.P. HAOKIP 85068	
99	85068	D.P. HAOKIP	CIT(A)-5	BANGALORE	CIT(TDS)	GUWAHATI	ASHOK KUMAR SINHA 84026	IN RELAXATION OF T.P. ON ADMINISTRATIVE REQUIREMENTS
100	85060	SADANANDA SANBARSA	CIT(A)-6	BANGALORE	CIT(A)-1	BANGALORE	LAKSHMI HANDE PURI 85037	Central Administrative Tribunal
101	87028	HARSH PRAKASH	CIT(ITAT) -1	BANGALORE	CIT(CO)	BANGALORE		केन्द्रीय प्रशासनिक न्यायालय
102	87065	POONAM KHAIRA SIDHU	CIT(CIB)	BANGALORE	CIT(CIB)	CHANDIGARH		24 SEP 2009
103	79010	ANIL KUMAR AGGARWAL	DIRECTOR(RTI)	BANGALORE	CIT(INTL. TAX)	BANGALORE		Guwahati Bench गুৱাহাটী জায়গামি
104	87055	MILIND MADHUKAR BHUSARI	CIT(AUDIT)	BANGALORE	CIT(CIB)	BANGALORE	POONAM KHAIRA SIDHU 87065	
105	81051	Y.A. MABRUKAR	CIT(A)	HUBLI	CIT-2	PUNE	V.D. PARMAR 79074	
106	80011	V.K. SEHGAL	UOP CIT	BELGAUM	DIT(ITSC)	DELHI	SAMIR MUKHOPADHYAY 84037	IN RELAXATION OF T.P. - RETIRING IN AUGUST, 2011

KERALA: CCIT(CCA) COCHIN

107	82069	MANOHAR D. LAHANSKAR	CIT(A)-1	COCHIN	CIT(CIB)	COCHIN	NISHI NAIR 82017	
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S. P. Sharma, Advocate,
Gauhati High Court

108	82018	NARHARI BISWAL	CIT(A)-2	COCHIN	CIT(C)	HYDERABAD		IN RELAXATION OF T.P. ON ADMINISTRATIVE REQUIREMENTS
109	86025	SUSIE S. VARGHESE	CIT(A)-4	COCHIN	CIT(A)-18	MUMBAI	ANIL MEHTA 85014	
110	84045	RASHMI SAXENA SAHNI	CIT(A)-5	COCHIN	DIT(BPR)-2	DELHI	KIRAN OBEROI VASUDEV 78027	
111	87031	SUMANT SINHA	CIT(CO)	COCHIN	CIT(A)-2	COCHIN	NARHARI BISWAL 82018	
112	81041	SURESH CHANDRA KABRA	CIT(TDS)	COCHIN	CIT(A)-1	COCHIN	MANOHAR D. LAHANSKAR 82069	Central Administrative Tribunal
113	83067	S.C. SONKAR	CIT(AUDI T)	COCHIN	CIT(A)-4	COCHIN	SUSIE S. VARGHESE 86025	केन्द्रीय प्रशासनिक न्यायालय
114	78014	S.K. RAY	CIT	TRIVANDRUM	CIT(ITAT)-10(INT.TAX)	DELHI		24 SEP 2009
MP & CHHAT.: CCIT(CCA) BHOPAL								Guwahati Bench
115	81019	BAJRANG DAS VISHNOI	CIT	BHOPAL	DIT(INV)	BHOPAL	VINODANAND JHA 83033	Guwahati Bench
116	77026	B.L. RAZDAN	CIT(A)-1	BHOPAL	CIT	JAMMU	VIRENDRA SINGH 85056	
117	83033	VINODANAND JHA	DIT(INV)	BHOPAL	CIT	BHOPAL	BAJRANG DAS VISHNOI 81019	
118	86010	PATANJALI	CIT(TDS)	BHOPAL	CIT(A)-3	BANGALORE	RAJU TAYENG 87098	
119	77048	L.R. NAYYAR	CIT-2	JABALPUR	CIT-1	JABALPUR		
120	78023	SUBHASH KUMAR	CIT(A)-1	JABALPUR	CIT-2	JABALPUR	L.R. NAYYAR 77048	
121	81023	REKHA GOEL	CIT	UJJAIN	DIT(VIG)	DELHI	N.K. SANGWA 80009	IN RELAXATION OF T.P. ON ADMINISTRATIVE REQUIREMENTS
122	82055	S.C. AGARWAL (DR.)	CIT(A)	UJJAIN	CIT	UJJAIN	REKHA GOEL 81023	
123	79079	NUTAN A. WODEYER	CIT-1	INDORE	CIT-29	MUMBAI	DESH BANDHU GOEL 82036	
124	77042	T.K. SHAH	CIT-2	INDORE	CIT-1	INDORE	NUTAN A. WODEYER 79079	
125	81016	NUTAN SHARMA	CIT(A)	GWALIOR	CIT	MEERUT	DEVENDRA SWAROOP SAKSENA 79017	

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Gauhati High Court

MHA.: CCIT(CCA) PUNE								
126	79074	V.D. PARMAR	CIT-2	PUNE	CIT(C)	PUNE		
127	81026	SURENDRA KUMAR PANDEY	CIT-4	PUNE	DIT(TP)	PUNE	TAJINDER SINGH 82048	
128	82028	AMRESH CHANDER SHUKLA	CIT(A)-1	PUNE	CIT-4	PUNE	SURENDRA KUMAR PANDEY 81026	
129	82048	TAJINDER SINGH	DIT(TP)	PUNE	CIT(A)-1	PUNE	AMRESH CHANDER SHUKLA 82028	Central Administrative Tribunal বেঙ্গলুরু প্রশাসনিক ন্যায়বিল্য
130	83020	PRADEEP SHARMA	CIT(TDS)	PUNE	CIT(AUDIT)	CHANDI GARH		24 SEP 2009
131	84023	MANOJ KUMAR SINGH	CIT(AUDIT)	PUNE	CIT(A)-4	PUNE		Guwahati Bench
132	77034	A. SOORIANARAYANAN	CIT-1	THANE	DIT(EXEM P)	BANGALORE		গুৱাহাটী ন্যায়পীঠ
133	78019	D.K. DAS SHARMA	CIT-2	THANE	CIT(TDS)	BHOPAL	PATANJALI 86010	
134	81030	KRISHAN KUMAR SHARMA	CIT-3	THANE	CIT-1	THANE	A. SOORIANARAYANAN 77034	
135	82072	ANIRUDH RAI A	CIT(A)-1	THANE	CIT-2	THANE	D.K. DAS SHARMA 78019	
136	86056	A. VASANTHA KUMAR	CIT(A)-2	THANE	CIT-3	THANE	KRISHAN KUMAR SHARMA 81030	
137	78028	K. SATYANARAYANA	CIT-1	KOLHAPUR	CIT-6	MUMBAI		
138	79009	SURESH JANDHYALA	CIT-2	KOLHAPUR	CIT-3	SURAT		
139	83013	SUNJAY KUMAR PATRA	CIT(A)	KOLHAPUR	CIT(A)-6	MUMBAI	DHANWANTAR PRASAD 81052	
MHA.: CCIT(CCA) NAGPUR								
140	79025	T. JAYASHANKAR	CIT-2	NAGPUR	CIT-1	NAGPUR		
141	82035	S.S. NARAIN	CIT(A)-1	NAGPUR	CIT-2	NAGPUR	T. JAYASHANKAR 79025	

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142	84049	S.S.S. BHARAMARBA R RAY	CIT(A)-2	NAGPUR	CIT(A)-1	NAGPUR	S.S. NARAIN 82035	
143	85036	D.V. REDDY	CIT(TDS)	NAGPUR	CIT(A)-2	NAGPUR	S.S.S. BHARAMARBA R RAY 84049	

DGIT(TRG), NADT NAGPUR

144	83003	ARUN S. BHATNAGAR	ADDL.D GIT(TRG) -1, NADT	NAGPUR	CIT(A)-7	DELHI	GIRISH KR. MAHESHWARI 82046	
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CCIT(CCA) MUMBAI

145	78007	MUKESH KUMAR	CIT-11	MUMBAI	CIT(C)-4	MUMBAI	J.C. MISHRA 77004	Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय
146	78018	POONAM DUTT	CIT-12	MUMBAI	DIT(INT.T AX)	MUMBAI		
147	77024	M.N.A. CHOWDHARY	CIT-18	MUMBAI	CIT-4	MUMBAI		
148	78035	A.K. MEHRISH	CIT-20	MUMBAI	CIT-7	MUMBAI		24 SFP 2009
149	79070	JAGTAR SINGH	CIT-21	MUMBAI	CIT-20	MUMBAI	A.K. MEHRISH 78035	Guwahati Bench गुवाहाटी न्यायपीठ
150	84041	SHAFIQU'R RAHMAN MALLIK	CIT-22	MUMBAI	CIT(A)-1	MADURAI	REENA JHA TRIPATHI 88009	
151	78037	DILIP KUMAR	CIT-25	MUMBAI	CIT(DR)IT SC-2	MUMBAI	K.C. GHUMARIA 82066	
152	83052	S. SANKARALING AM	CIT-28	MUMBAI	CIT(A)-25	MUMBAI	ASHA AGARWAL 83029	
153	82036	DESH BANDHU GOEL	CIT-29	MUMBAI	DIRECTO R(RTI)	MUMBAI	SEEMA KHORANA PATRA 83026	
154	81040	SANJEEV KUMAR ABROL	CIT(TDS)	MUMBAI	CIT-11	MUMBAI	MUKESH KUMAR 78007	
155	77004	J.C. MISHRA	CIT(C)-4	MUMBAI	CIT-1	MUMBAI		
156	83015	AVINASH CHANDER TEJPAL	CIT(ITAT) -2	MUMBAI	CIT(CIB)	MUMBAI	R. BHAMA 86018	
157	82010	RAJENDRA	CIT(ITAT) -7	MUMBAI	CIT-25	MUMBAI	DILIP KUMAR 78037	
158	82044	S. UDHAYAKUMA RAN	CIT(ITAT) -8	MUMBAI	CIT	CALICUT		
159	77010	S. CHELLAPPAN	CIT(ITAT) -9	MUMBAI	CIT-12	MUMBAI	POONAM DUTT 78018	

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165	88026	YESHWANT U. CHAVAN	CIT(ITAT) -12	MUMBAI	CIT(A)-31	MUMBAI	OM PRAKASH MEENA 84073	
161	86040	RAJIV VIJAY NABAR	CIT(ITAT) -13(INT.T AX)	MUMBAI	CIT(A)(C)-1	MUMBAI	KRISHAN KR. KANWAT 82064	Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय
162	80016	PRADIP KUMAR DAS	CIT(A)-1	MUMBAI	CIT-22	MUMBAI	SHAFIQU RAHMAN MALLIK 84041	24 SEP 2009
163	80024	SURESH KUMAR SATAPATHY	CIT(A)-2	MUMBAI	CIT-21	MUMBAI	JAGTAR SINGH 79070	Guwahati Bench गुवाहाटी न्यायालय
164	81033	RAKESH MOHAN	CIT(A)-3	MUMBAI	CIT(A)-1	MUMBAI	PRADIP KUMAR DAS 80016	
165	81052	DHANWANTAR PRASAD	CIT(A)-6	MUMBAI	CIT(A)-2	MUMBAI	SURESH KUMAR SATAPATHY 80024	
166	83046	PRAGATI KUMAR	CIT(A)-7	MUMBAI	CIT(ITAT)-2	MUMBAI	AVINASH CHANDER TEJPAL 83015	* UPTO AGT, 2010 - SON STUDYING IN CLASS 10 TH
167	81059	SHANTA SUJATA ABROL	CIT(A)-9	MUMBAI	CIT(A)	VISHAK HAPATNAM	PRAFULLA KUMAR DASH 81046	
168	82049	SREEKANT CHATTERJEE	CIT(A)-11	MUMBAI	CIT(TDS)	MUMBAI	SANJEEV KUMAR ABROL 81040	
169	83077	LAV CHANDRA JOSHI	CIT(A)-12	MUMBAI	CIT	DIBRUGARH *	DEEPA KRISHAN 77032	* UPTO AGT, 2010 ON MEDICAL GROUND
170	84048	T. SASI KUMAR	CIT(A)-16	MUMBAI	CIT(A)(C)-5*	MUMBAI	KUNTAL KUMAR SEN 84050	* TRANSFER WILL TAKE EFFECT FROM 1.9.2009. WILL FUNCTION AS CIT (OSD) TILL 31.8.2009.
171	85014	ANIL MEHTA	CIT(A)-18	MUMBAI	CIT(A)-7	MUMBAI	PRAGATI KUMAR 83046	
172	83029	ASHA AGARWAL	CIT(A)-25	MUMBAI	CIT(AUDIT)-2	MUMBAI	VIJAY KUMAR SINGHAL 76039	
173	84073	OM PRAKASH MEENA	CIT(A)-31	MUMBAI	CIT(ITAT)-12	MUMBAI	YESHWANT U. CHAVAN 88026	
174	85011	V. MAHALINGAM	CIT(A)-33	MUMBAI	CIT(A)(C)-4	MUMBAI	ANURADHA BHATIA 84032	

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24 SEP 2009

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175	82064	KRISHAN KR. KANWAT	CIT(A)(C)-1	MUMBAI	CIT(ITAT)-13(INT.TA X)	MUMBAI	RAJIV VIJAY NABAR 86040	Guwahati Bench গুৱাহাটী বৰ্ষাগৰিম
176	84032	ANURADHA BHATIA	CIT(A)(C)-4	MUMBAI	CIT(T.P)-2	MUMBAI	ALPANA SAKSENA 85026	
177	84050	KUNTAL KUMAR SEN	CIT(A)(C)-5	MUMBAI	CIT	ASANSO L*		* W.E.F. 1.9.2009 BEING RETAINED IN MUMBAI UPTO 31.8.2009 TO COMPLETE IMPORTANT SUPREME COURT CASES
178	83026	SEEMA KHORANA PATRA	DIRECTOR MUMBAI R(RTI)	MUMBAI	CIT	BELGAUM	V.K. SEHGAL 80011	
179	86018	R. BHAMA	CIT(CIB)	MUMBAI	CIT(A)-12	MUMBAI	LAV CHANDRA JOSHI 83077	
180	81045	ANUP AGARWAL	CIT(AUDIT)-1	MUMBAI	DIT(ITSC)	MUMBAI	RUBY SRIVASTAVA 86034	
181	76039	VIJAY KUMAR SINGHAL	CIT(AUDIT)-2	MUMBAI	CIT-3	MUMBAI		
182	77018	K. A. GOPINATHAN	CIT(JUDL)	MUMBAI	CIT-2	MUMBAI		RETAINED IN MUMBAI - 77 BATCH OFFICER - UNDER CONSIDERATION ZONE OF PROMOTION
183	79063	NISHI SINGH	DIT(VIG)-1	MUMBAI	CIT(VIG.), CBDT	DELHI	BHANU PRATAP SINGH BISHT 84036	IN RELAXATION OF T.P. ON ADMINISTRATIVE REQUIREMENTS
184	86034	RUBY SRIVASTAVA	DIT(ITSC)	MUMBAI	CIT(AUDIT)-1	MUMBAI	ANUP AGARWAL 81045	
185	82066	K.C. GHUMARIA	CIT(DR)IT SC-2	MUMBAI	CIT(ITAT)-8	MUMBAI	S. UDHAYAKUMARAN 82044	
186	85026	ALPANA SAKSENA	CIT(T.P)-2	MUMBAI	CIT(A)-33	MUMBAI	V. MAHALINGAM 85011	
NER: CCIT(CCA) GUWAHATI								
187	80042	TRIDIV MOHAN DAS	CIT(CO)	GUWAHATI	DIT(INV)	GUWAHATI		
188	84026	ASHOK KUMAR SINHA	CIT(TDS)	GUWAHATI	CIT(A)-1	GUWAHATI		
189	85067	K. TIMOTHY ZIMIK	CIT(AUDIT)	GUWAHATI	CIT(CO)	GUWAHATI	TRIDIV MOHAN DAS 80042	

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190	73018	D.B. RAO	CIT(A)	SHILLONG	CIT(A)-1	KOLKATA		
191	77032	DEEPA KRISHAN	CIT	DIBRUGARH	CIT-1	GUWAHATI		IN RELAXATION OF T.P. ON ADMINISTRATIVE REQUIREMENTS

NWR: CCIT(CCA) CHANDIGARH

192	84017	RAMAN KUMAR GOYAL	CIT(A)-1	CHANDI GARH	DIT(INV)	LUDHIANA	VIJAY KUMAR 83054	
193	84031	SUNALI ARORA	CIT(CO)	CHANDI GARH	CIT-10	DELHI	HAR PRASAD KAIN 79069	
194	85056	VIRENDRA SINGH	CIT	JAMMU	DIT(INT.T AX)-2	DELHI	SUNIL KUMAR OJHA 85055	
195	86019	PRAMOD KUMAR SRIVASTAVA	CIT(A)	JAMMU(HQ. AMRITSAR)	CIT(CO)	CHANDI GARH	SUNALI ARORA 84031	Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय
196	80026	KISHORE KUMAR SINHA	CIT-2	LUDHIANA	CIT(A)(C)	LUDHIANA		24 SFP 2009
197	78044	B.B. MOHANTY	CIT(C)	LUDHIANA	CIT-2	LUDHIANA	KISHORE KUMAR SINHA 80026	Guwahati Bench गुवाहाटी न्यायालय
198	83054	VIJAY KUMAR	DIT(INV)	LUDHIANA	CIT-14	DELHI	S.K. SRIVASTAVA 78025	

ORISSA: CCIT(CCA) BHUBANESHWAR

199	78078	MAQBOOL AHMED	CIT(A)-1	BHUBANESHWAR	CIT-2	LUCKNOW	RAJESH CHANDRA SHARMA 80020	
200	86005	RAVINDRA KUMAR	CIT	CUTTACK	CIT(A)	CUTTACK	MITALI MADHUSMITA 88013	
201	88013	MITALI MADHUSMITA	CIT(A)	CUTTACK	CIT(AUDIT)	PUNE	MANOJ KUMAR SINGH 84023	

RAJASTHAN: CCIT(CCA) JAIPUR

202	79067	DEVI SAHAI CHOPRA	CIT-2	JAIPUR	CIT(A)-3	JAIPUR	RAMESH CHANDRA GUPTA 83010	
203	81031	PAWAN KUMAR SHARMA	CIT-3	JAIPUR	CIT(AUDIT)	JAIPUR	PUSHPLATA SRIVASTAVA 82057	
204	76034	NARESH KUMAR	CIT(C)	JAIPUR	CIT(TDS)	JAIPUR	RAKESH MOHAN GARG 83006	
205	83010	RAMESH CHANDRA GUPTA	CIT(A)-3	JAIPUR	CIT(ITAT)-2	JAIPUR		

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206	78064	J.L. BASUMATARY	CIT(C)(A)	JAIPUR	CIT(C)	JAIPUR	NARESH KUMAR 76034	
207	83006	RAKESH MOHAN GARG	CIT(TDS)	JAIPUR	CIT(C)(A)	JAIPUR	J.L. BASUMATARY 78064	
208	82057	PUSHPLATA SRIVASTAVA	CIT(AUDIT)	JAIPUR	CIT-2	KOLHAPUR	SURESH JANDHYALA 79009	
209	79060	SUSHIL KUMAR SAHAI	CIT	ALWAR	CIT-2	JAIPUR*	DEVI SAHAI CHOPRA 79067	* UPTO AGT, 2010 ON ADMINISTRATIVE REQUIREMENT

TN: CCIT(CCA) CHENNAI

210	88024	HARI BANSH KR. CHAUDHARY	CIT-7	CHENNAI	CIT(A)-2	CHENNAI		Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय
211	83042	YOG RAJ SAINI	CIT-9	CHENNAI	CIT-8	CHENNAI		24 SFD 7000
212	79066	L.H. MANNE	CIT-10	CHENNAI	CIT-6	CHENNAI		Guwahati Bench गुवाहाटी न्यायालय
213	86021	PRAMOD KUMAR	CIT(A)-3/CIT(A)(LTU)	CHENNAI	CIT(C)-2	CHENNAI	HARAMOHAN BARMAN 82047	
214	87085	E. SANKARAN	CIT(A)-4	CHENNAI	CIT(ITAT)-10	MUMBAI	K.M. VERMA 78068	* W.E.F. 1.8.2009 – ON RETIREMENT OF SHRI K.M. VERMA
215	86024	MAHENDRA SINGH	CIT(A)-5	CHENNAI	CIT(C)-1	CHENNAI	G.N. PANDEY 78006	
216	82070	K. RAMESH	CIT(A)-6	CHENNAI	CIT(AUDIT)-1	CHENNAI		
217	86057	ASHOK KUMAR	CIT(A)-9	CHENNAI	CIT(A)-4 *	CHENNAI	E. SANKARAN 87085	* TRANSFER WILL TAKE EFFECT FROM 1.8.2009
218	77030	CHITRA SRINIVASAN	CIT(A)-12	CHENNAI	CIT	TRICHUR		
219	84010	VINOD KUMAR PANDEY	DIT(INV)	CHENNAI	CIT-1	KOLHAPUR	K. SATYANARAYANA 78028	
220	78006	G.N. PANDEY	CIT(C)-1	CHENNAI	DIT(EXEMP)	CHENNAI		
221	82047	HARAMOHAN BARMAN	CIT(C)-2	CHENNAI	DIT(INV)	CHENNAI	VINOD KUMAR PANDEY 84010	
222	87032	OMKAreshwar CHIDRA	CIT(ITAT)-4	CHENNAI	CIT(A)	SALEM	R. RAVICHANDRAN 87077	
223	82054	ASHUTOSH CHANDRA	CIT-2	COIMBATORE	CIT-1	COIMBATORE		
224	84027	JASON P. BOAZ	CIT(A)-1	COIMBATORE	CIT(ITAT)-1	BANGALORE	HARSH PRAKASH 87028	

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*S. P. Sharma, Advocate,
Gauhati High Court*

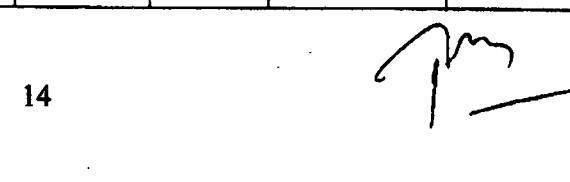
225	84066	VISHWAS RATTAN	CIT(A)-2	COIMBATORE	CIT-2	COIMBATORE	ASHUTOSH CHANDRA 82054	
226	87077	R. RAVICHANDRAN	CIT(A)	SALEM	ADDL.DGT(T(TRG)-1,NADT	NAGPUR	ARUN S. BHATNAGAR 83003	IN RELAXATION OF T.P. ON ADMINISTRATIVE REQUIREMENTS
227	78026	D. DAS GUPTA	CIT	PONDICHERRY	CIT(CO)	BHUBANESHWAR		

UP(E): CCIT(CCA) LUCKNOW

228	80020	RAJESH CHANDRA SHARMA	CIT-2	LUCKNOW	CIT(A)-1	LUCKNOW	BHAGWAN DAS GUPTA 81049	
229	85050	SATBIR SINGH	CIT(ITAT)-2	LUCKNOW	CIT(A)-1	CHANDIGARH	RAMAN KUMAR GOYAL 84017	
230	81049	BHAGWAN DAS GUPTA	CIT(A)-1	LUCKNOW	CIT(ITAT)-2	LUCKNOW	SATBIR SINGH 85050	
231	78042	DHIRENDRA KHARE	CIT(AUDIT)	LUCKNOW	CIT(A)-16	MUMBAI	T. SASI KUMAR 84048	Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय
232	86059	RAMESH KUMAR	CIT(A)	BAREILLY	CIT	BAREILLY		
233	78046	S.S. KANNAN	CIT	ALLAHABAD	CIT	PONDICHERRY	D. DAS GUPTA 78026	24 SEP 2009 Guwahati Bench
234	85005	ASHIM KUMAR	CIT(A)	ALLAHABAD	CIT(JUDL)	DELHI	RAJNISH KUMAR 82024	गुवाहाटी न्यायपाठ

UP(W): CCIT(CCA) KANPUR

235	78008	DIGVIJAI KUMAR	CIT-1	AGRA	CIT-2	GUWAHATI		
236	79017	DEVENDRA SWAROOP SAKSENA	CIT	MEERUT	CIT-4	AHMEDABAD	RAJIV NAYAN PRASAD 79033	
237	84030	RAJIV JAIN	CIT(A)	MEERUT	CIT(A)	MUZAFFARNAGAR	P.K. AMBASTHA 85002	
238	79059	GUNJAN MISHRA	CIT	MUZAFFARNAGAR	CIT(OSD)	MUMBAI		IN RELAXATION OF T.P. ON ADMINISTRATIVE REQUIREMENTS
239	85002	P.K. AMBASTHA	CIT(A)	MUZAFFARNAGAR	CIT	MUZAFFARNAGAR	GUNJAN MISHRA 79059	
240	78054	AMITABH MISRA	CIT-1	KANPUR	CIT-18	MUMBAI	M.N.A. CHOWDHARY 77024	
241	81025	VINOD KUMAR MATHUR	CIT-2	KANPUR	CIT(A)-1	AHMEDABAD		

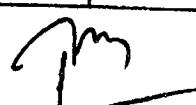


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242	80031	ANAND DEEP	DIT(INV)	KANPUR	CIT-1	KANPUR	AMITABH MISRA 78054	
243	83035	KAVITA JHA	CIT(TDS)	KANPUR	CIT-2	KANPUR	VINOD KUMAR MATHUR 81025	
WB: CCIT(CCA) KOLKATA								
244	83069	V.J. VINAYA KUMAR	CIT-5	KOLKAT A	CIT-28	MUMBAI	S. SANKARALIN GAM 83052	
245	77011	G.S. KURUP	CIT-9	KOLKAT A	CIT-4	KOLKAT A		
246	84007	VIRENDER KUMAR SAKSENA	CIT-10	KOLKAT A	CIT(C)-1	KOLKAT A		Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय
247	81017	BIJOY KUMAR MISHRA	CIT-15	KOLKAT A	CIT-10	KOLKAT A	VIRENDER KUMAR SAKSENA 84007	24 SEP 2009
248	83055	T.P. KRISHNA KUMAR	CIT-20	KOLKAT A	CIT-9	KOLKAT A	G.S. KURUP 77011	Guwahati Bench गुवाहाटी न्यायपीठ
249	84003	PRAMOD KUMAR GUPTA	CIT-21	KOLKAT A	CIT(A)	MEERUT	RAJIV JAIN 84030	
250	87041	PANKAJ KUMAR VIDYARTHI	CIT(TDS)	KOLKAT A	CIT(C)(A)-1	KOLKAT A	K.V. DAVE 80015	
251	87069	YOGESH PANDE	CIT(A)-8	KOLKAT A	CIT(C)(A)-2	KOLKAT A		
252	88029	MOHAN KUMAR SINGHANIA	CIT(A)-11	KOLKAT A	CIT(TDS)	KOLKAT A	PANKAJ KUMAR VIDYARTHI 87041	
253	87025	SHOUVIK GUHA	CIT(ITAT)-4	KOLKAT A	CIT(A)-8	KOLKAT A	YOGESH PANDE 87069	
254	83009	SUSHIL KUMAR	CIT(ITAT)-5	KOLKAT A	CIT(A)-9	MUMBAI	SHANTA SUJATA ABROL 81059	
255	80015	K.V. DAVE	CIT(C)(A)-1	KOLKAT A	CIT	JALPAIGURI	C.L. DENGZONGPA 79078	
256	87087	KAMIDI GANANA PRAKASH	DIT(EXE MP)	KOLKAT A	CIT-4	HYDERABAD	H. SRINIWASULU 81001	
257	82039	PAUL GEORGE	CIT(AUDI T)	KOLKAT A	CIT(AUDIT)	BANGALORE	MILIND MADHUKAR BHUSARI 87055	
258	85064	VIJAY KUMAR	CIT(JUDI)	KOLKAT A	CIT-21	KOLKAT A	PRAMOD KUMAR GUPTA 84003	



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259	84058	DEVA RAM SINDHAL	CIT(A)	ASANSOL	CIT(ITAT)-3	KOLKATA		
260	79078	C.L. DENGZONGPA	CIT	JALPAIGURI	CIT	SILIGURI		IN RELAXATION OF T.P. ON ADMINISTRATIVE REQUIREMENTS

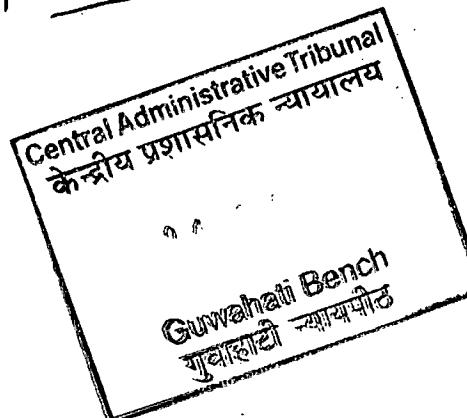
2. The following officers are retained at their existing Charge for reasons mentioned against each :-

S.NO.	NAME & CODE	REASONS
1.	BALBIR VERMA (80012)	RETAINED TILL AGT, 2010 - DAUGHTER IN CLASS 10 TH
2.	DR. J. ALBERT (87044)	RETAINED TILL AGT, 2010 - SON IN CLASS 12 TH
3.	PROMOD CHANDRA SRIVASTAVA (78013)	RETAINED TILL AGT, 2010 - SON IN CLASS 12 TH
4.	GOPAL MUKHERJEE (80027)	RETAINED TILL AGT, 2010 - ON MEDICAL GROUND OF SPOUSE / ADMINISTRATIVE REQUIREMENT OF DGIT (SYSTEMS)
5	PUSHKAR BHATNAGAR (86044)	RETAINED TILL AGT, 2010 - ON MEDICAL GROUND
6.	SUBIR KUMAR MITRA (74039)	RETAINED TILL AGT, 2010 - RETIRING IN NOVEMBER, 2009
7.	BONANI GHOSH (79082)	RETAINED TILL AGT, 2010 - ON MEDICAL GROUND
8.	SURESH KUMAR MITTAL (84040)	RETAINED TILL AGT, 2010 - ON ADMINISTRATIVE REQUIREMENTS
9.	PRASAN KUMAR DASH (82042)	RETAINED - FOR COMPLETING TENURE IN CBDT
10.	BISWANATH DUTTA (77014)	RETAINED - 77 BATCH OFFICER - UNDER CONSIDERATION ZONE OF PROMOTION
11.	VINOD KUMAR PODDAR (76037)	RETAINED - 76 BATCH OFFICER - UNDER CONSIDERATION ZONE OF PROMOTION
12.	VINOD KUMAR MANGOTRA (77001)	RETAINED - 77 BATCH OFFICER - UNDER CONSIDERATION ZONE OF PROMOTION
13.	SUDHIR CHANDRA (76033)	RETAINED - 76 BATCH OFFICER - UNDER CONSIDERATION ZONE OF PROMOTION
14.	BALJEET SONDHI (74007)	RETAINED - ON ADMINISTRATIVE REQUIREMENTS
15.	D. RAVINDRAN (77006)	RETAINED - 77 BATCH OFFICER - UNDER CONSIDERATION ZONE OF PROMOTION
16.	JASWANT SINGH (76057)	RETAINED - 76 BATCH OFFICER - UNDER CONSIDERATION ZONE OF PROMOTION
17.	P.K. RAY (77023)	RETAINED - 77 BATCH OFFICER - UNDER CONSIDERATION ZONE OF PROMOTION

3. All the Officers who are to be relieved should be relieved on or before 22nd July, 2009 positively under intimation to the Board. The compliance reports regarding relieving/ joining of the above officers may be forwarded by the concerned CCIT(CCA) to the Database Cell by 31st July, 2009 positively. However, in the case of Shri E. Sankaran (87085) and Shri Kuntal Kumar Sen (84050), they will be relieved on the dates indicated against each and the intimation of their relieving may be sent to the Database Cell. Simultaneously, all officers transferred vide this Order shall also E-Mail their joining details to the Database Cell at the E-Mail address - dbc.cbdt@incometaxindia.gov.in.

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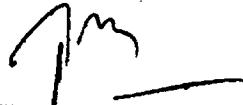
S. R. Sharma, Advocate,
Gauhati High Court



4. The CCIT(CCA) shall ensure that the officers before being relieved submit their Resume/ Self Assessment and report/ review the ACRs for the period ending 31.3.2009 of their subordinates and submit them to the concerned Reviewing Officers, as the case may be.

5. The status of Vigilance Clearance in respect of the officers being transferred will be indicated by the CCIT(CCA) concerned when they are relieved.

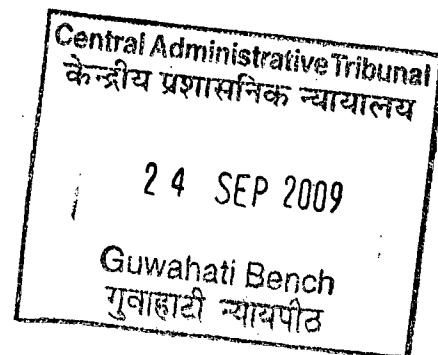
6. Hindi version of this Order will follow.


(P.G. Kaladharan)
Under Secretary to the Government of India

Copy to:

1. Officers concerned.
2. All Chief Commissioners of Income Tax / Director Generals of Income Tax
3. Principal Chief Controller of Accounts, New Delhi.
4. Zonal Account Officers, CBDT, C/o CCIT, concerned.
5. PSs to FM / MOS (R) / Secy. (Rev.) / AS(R) / Chairman, CBDT / Members, CBDT / J.S. (Admn.), CBDT / J.S. (R).
6. U.S. (Hqrs./Per.) / U.S. (DT-P) / U.S. (Ad.VI (A)) / U.S. (ADVII) / U.S. ITCC / U.S. OT / Computer Cell / Hindi Section for Hindi version of the Order.
7. Secretary General, IRS Association / ITGOA / All India Income Tax SC & ST Employees Welfare Association.
8. Web Manager for www.irsofficersonline.org website.


(P.G. Kaladharan)
Under Secretary to the Government of India



S. P. Sharma, Advocate,
Gauhati High Court
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F.NO. A-22011/3/2009-Ad.VI
 GOVERNMENT OF INDIA
 MINISTRY OF FINANCE
 DEPARTMENT OF REVENUE
 CENTRAL BOARD OF DIRECT TAXES

Central Administrative Tribunal
 केन्द्रीय प्रशासनिक न्यायालय

24 SEP 2009

Guwahati Bench
 गुवाहाटी न्यायपीठ

New Delhi, the 27th August, 2009

ORDER NO. 123 OF 2009

The following postings / transfers of officers in the grade of Commissioner of Income Tax / Director of Income Tax are hereby ordered with immediate effect and until further orders:

S. NO.	NAME	CODE	FROM		TO		VICE NAME & CODE NO.	REMARKS
			POST	PLACE	POST	PLACE		
1.	S. RAVI	78048	ON REVERSION FROM DEPUTATION		CIT	TRIVANDRUM	VACANT	UPTO AGT, 2010
2.	HEMANTA BIJOY MAHANTA	87033	ON REVERSION FROM DEPUTATION		CIT-2	GUWAHATI	DIGVIJAY KUMAR (78008)	
3.	JAHANZEB AKHTAR	89011	ON PROMOTION & RETURN FROM TRAINING		DIRECTOR (RTI)	BANGALORE	LAKSHMI HANDE PURI (85037)	UPTO AGT, 2010
4.	BRATATI MUKHERJEE	79006	CIT	DHANBAD	CIT-5	KOLKATA	VACANT	
5.	NARSIMHA PRASAD B.S.	89019	CIT(A)-1	CALICUT (UOP)	CIT(A)	MANGALORE	VACANT	
6.	E. SANKARAN	87085	CIT(ITA T)-10	MUMBAI (UOP)	CIT(A)-9	CHENNAI	VACANT	ON EDUCATION GROUND UPTO AGT, 2010
7.	DIGVIJAY KUMAR	78008	CIT-2	GUWAHATI (UOP)	CIT	BIKANER	VACANT	
8.	P.C. MODY	82004	CIT(TDS)	CHANDIGARH	CIT(A)	BIKANER	VACANT	
9.	H.B.S. GILL	87051	CIT	BIKANER (UOP)	CIT(OSD)	DELHI	✓	
10.	SHANKAR LAL MEENA	88110	CIT(A)	BIKANER (UOP)	CIT(ITAT)	RAJKOT		
11.	JAYANT MISRA	89005	CIT(A)-5	CHENNAI	CIT (OSD)	DELHI	✓	ON MEDICAL GROUND UPTO AGT, 2010

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S. P. Sharma, Advocate,
 Gauhati High Court

24 SEP 2009

Guwahati Bench
গুৱাহাটী ন্যায়পৌঠ

S. NO.	NAME	CODE	FROM		TO		VICE NAME & CODE NO.	REMARKS
			POST	PLACE	POST	PLACE		
12.	VINOD KUMAR GOEL	88045	CIT(A)-6	CHENNAI (UOP)	CIT(A)-29	DELHI	VACANT	ON EDUCATION GROUND UPTO AGT, 2010
13.	SUDHAKAR TIWARI	74040	CIT(ITA-T)-3	CHENNAI	CIT	GORAKHPUR	VACANT	
14.	OMKARESH WAR CHIDRA	87032	CIT(A)	SALEM (UOP)	CIT(ITA-T)-3	CHENNAI	SUDHAKAR TIWARI (74040)	ON EDUCATION GROUND UPTO AGT, 2010
15.	SHAFIQU RAHMAN MALLIK	84041	CIT(A)-1	MADURAI (UOP)	CIT(A)-3	BARODA	VACANT	
16.	RAVI SARANGAL	88101	CIT(ITA-T)-5	KOLKATA (UOP)	CIT-2	AMRITSAR	DEVENDRA PRASAD SHARMA (79014)	ON EDUCATION GROUND UPTO AGT, 2010
17.	DEVENDER PRASAD SHARMA	79014	CIT-2	AMRITSAR	CIT-1	AMRITSAR	G.R. SOFI (77037)	
18.	G.R. SOFI	77037	CIT-1	AMRITSAR	CIT (A)	JAMMU*	AMAR VEER SINGH (89020)	* HQRS OF THIS POST SHALL STAND SHIFTED TO JAMMU FROM AMRITSAR
19.	AMAR VEER SINGH	89020	CIT(A)	JAMMU (HQ AT AMRITSAR)	CIT(A)	AMRITSAR*		* AGAINST POST OF CIT (A)-11, KOLKATA TRANSFERRED AS CIT (A), AMRITSAR
20.	P.K. RAY	77023	CIT(ITA-T)-1	KOLKATA	CIT-2	KOLKATA	M.L. LAKRA (78084)	
21.	M.L. LAKRA	78084	CIT-2	KOLKATA	DIT(EXEMPTION)	KOLKATA	VACANT	
22.	T.P. KRISHNA KUMAR	63055	CIT-9	KOLKATA	CIT (C)-1	KOLKATA	VACANT	

2

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S.P. Sharma, Advocate,
Gauhati High Court

S. NO.	NAME	CODE	FROM		TO		VICE NAME & CODE NO.	REMARKS
			POST	PLACE	POST	PLACE		
23.	A.K. SATAPATHY	85009	CIT (A)-1	HYDERABAD	CIT (A)-2	HYDERABAD	ATUL PPRANAY (86033)	
24.	ATUL PRANAY	86023	CIT (A)-2	HYDERABAD	CIT (A)-4	HYDERABAD	CHITTA RANJAN PATI (85039)	
25.	A. BHASKAR REDDY	81006	CIT (A)-3	HYDERABAD	CIT (A)-1	HYDERABAD	A.K. SATAPATHY (85009)	
26.	CHITTA RANJAN PATI	85039	CIT (A)-4	HYDERABAD	CIT (A)-3	HYDERABAD	A. BHASKAR REDDY (81006)	
27.	KAMIDI GANANA PRAKASH	87087	CIT-4	HYDERABAD	CIT-6	HYDERABAD	H. SRINIWASULU (81001)	
28.	H. SRINIWASULU	81001	CIT-6	HYDERABAD	DIT (EXEMP.)	HYDERABAD	JAYANT KUMAR HOTA (79013)	
29.	FAKIR MOHAN MOHANTY	79056	CIT (CIB)	HYDERABAD	CIT-4	HYDERABAD	KAMIDI GANANA PRAKASH (87087)	
30.	JAYANT KUMAR HOTA	79013	DIT (EXEMP.)	HYDERABAD	CIT (CIB)	HYDERABAD	FAKIR MOHAN MOHANTY (79056)	
31.	LAKSHMI HANDE PURI	85037	DIRECTOR (RTI)	BANGALORE	CIT (ITAT)-4 (INTL. TAXATION)	BANGALORE	VACANT	
32.	GUNJAN MISHRA	79059	CIT (OSD)	MUMBAI	CIT (ITAT)-10	MUMBAI	VACANT	
33.	PRAFULLA KUMAR DASH	81046	CIT (JUDL.)	CHENNAI	CIT-7	CHENNAI		Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय 24 SEP 2009

Guwahati Bench
गुवाहाटी न्यायपीठ

3
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S. P. Sharma, Advocate,
Gauhati High Court

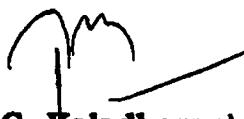
24 SEP 2009

Guwahati Bench
गुवाहाटी न्यायपाठ

S. NO.	NAME	CODE	FROM		TO		VICE NAME & CODE NO.	REMARKS
			POST	PLACE	POST	PLACE		
34.	ASHOK KUMAR	86057 4 (UOP)	CIT (A)	CHENNAI	CIT-9	CHENNAI		

2. The compliance reports regarding relieving/ joining of the above officers may be forwarded by the concerned CCIT(CCA) to the Database Cell by 7th September, 2009 positively. Simultaneously, all officers transferred vide this Order shall also E-Mail their joining details to the Database Cell at the E-Mail address-
dbc.cbdt@incometaxindia.gov.in.

3. Hindi version of this Order will follow.



(P.G. Kaladharan)

Under Secretary to the Government of India

Copy to:

1. Officers concerned.
2. All Chief Commissioners of Income Tax / Director Generals of Income Tax
3. Principal Chief Controller of Accounts, New Delhi.
4. Zonal Account Officers, CBDT, C/o CCIT, concerned.
5. PSs to FM / MOS (R) / Secy. (Rev.) / AS(R) / Chairman, CBDT / Members, CBDT / J.S. (Admn.), CBDT / J.S. (R)
6. U.S. (Hqrs./Per.) / U.S. (DT-P) / U.S. (Ad.VI (A) / U.S. (ADVII) / U.S. ITCC / U.S. OT / Computer Cell /
7. Hindi Section for Hindi version of the Order.
8. Secretary General, IRS Association / ITGOA / All India Income Tax SC & ST Employees Welfare Association.
9. Web Manager for www.insofficersonline.org website.



(P.G. Kaladharan)

Under Secretary to the Government of India

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S. P. Sharma, Advocate,
Gauhati High Court



10

भारतीय राजस्व सेवा

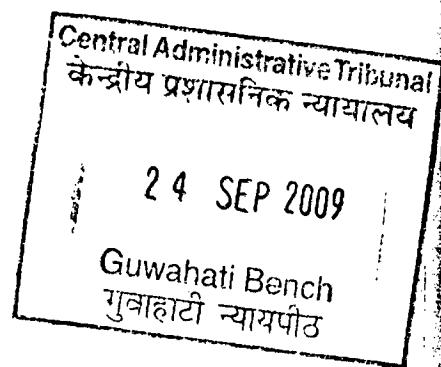
INDIAN REVENUE SERVICE

सिविल लिस्ट

Civil List

2006

(as on 10.01.2007)



वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड
भारत सरकार
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES
GOVERNMENT OF INDIA

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[Signature]

S. P. Sharma, Advocate,
Gauhati High Court

आयुक्त/निदेशक आयकर

COMMISSIONERS/DIRECTORS OF INCOME-TAX

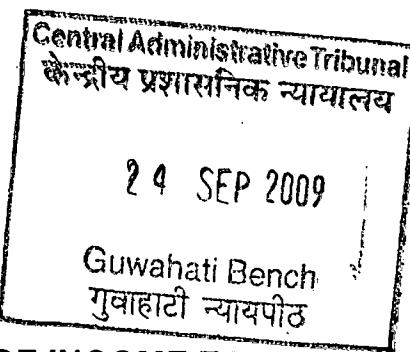
बेतनमान आयुक्त/निदेशक रु. १८४००-५००-२२४००
Pay Scale CIT/DIT Rs.18400-500-22400

केन्द्रीय प्रशासनिक न्यायालय
Guwahati Bench
गुवाहाटी न्यायपीठ
21 SEP 2009

क्रम सं.	नाम पहचान संख्या नियुक्ति की तारीख वर्ग-'अ'	शैक्षणिक योग्यता (विषय)	जन्म तिथि/ मूल निवास	नियुक्ति की तारीख सी.आई.टी/ डी.आई.टी.	वर्तमान पद/ वर्तमान पद पर नियुक्ति के तारीख
S. No.	Name Code No. Date of Appt. to Group-A	Qualification (Subject)	Date of Birth/ Domicile	Date of Appointment as CIT/DIT	Present Post Date of Appt to Present Post
329	अमलेन्दु साहा Amalendu Saha 79071 15/11/79	BE (Food Technology)	30/05/49	23/06/2001 (DOP)	CIT Durgapur 06/2001
330	हरि कृष्ण Hari Krishan 79072 20/12/79	B.Sc. (Agricultural Economics)	15/09/53 Punjab	23/06/2001 (DOP)	CIT-II Agra 31/05/2005
331	वी.डी. परमार V.D. Parmar 79074 20/12/79	B.Sc., M.Sc (Physics)	15/11/51 Maharashtra	23/06/2001 (DOP)	CIT Belgaum 31/05/2005
332	लालडिंगलियानी शैलो Laldingliani Sailo 79075 22/12/79	BA, MA (Sociology), M.Phil	25/09/51 Mizoram	23/06/2001 (DOP)	CIT Muzaffarnagar 31/05/2006
333	होमी रायखान Home Raikhan 79076 20/12/79	BA, MA (History), M.Phil	28/05/52	23/06/2001 (DOP)	CIT Shillong 31/05/2005
334	सी.एल. डेंगजोन्पा C.L. Dengzongpa 79078 12/11/79	Not available	08/11/56	23/06/2001 (DOP)	CIT Jalpaiguri
335	मदन लाल Madan Lal 80003 29/12/80	Not available	31/12/56	23/06/2001 (DOP)	Under Suspension 06/06/2002
336	चन्द्र शेखर दास Chandra Sekhar Dash 80005 01/01/81	BA (Hons), MA (Pol. Science)	24/04/54 Orissa	23/06/2001 (DOP)	CIT (A)-XVI Mumbai 31/05/2005
337	राजेन्द्र कुमार Rajender Kumar 80006 29/12/80	BA (H), MA (History)	23/02/58 HP	23/06/2001 (DOP)	CIT (A) Salem 31/05/2006

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S. P. Sharma, Advocate,
Gauhati High Court



OFFICE OF THE COMMISSIONER OF INCOME TAX
AAYAKAR BHAWAN, MG. ROAD,
POST BOX-20, SHILLONG-1

TO WHOM IT MAY CONCERN

Certified that Shri Home Raikhan, Commissioner of Income-tax, Shillong joined Gr. A Indian Revenue Service on the 20th day of December, 1979. Shri H. Raikhan is posted in the post of Commissioner of Income-tax, Shillong since 10th day of June' 2005 till date.

Massar
11/9/09
(M. Massar)
Dy. Commissioner of Income-tax, (Hqrs.)
O/O the Commissioner of Income-tax, Shillong.

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S. P. Sharma
S. P. Sharma, Advocate,
Gauhati High Court

F.No.35015/65A/2006-Ad.VI

Government of India

Ministry of Finance

Department of Revenue

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

24 SEP 2009

Guwahati Bench
গুৱাহাটী ন্যায়পাঠ

New Delhi, dated the 2nd May, 2008

To

All Chief Commissioners of Income Tax(CCAs),
Director Generals of Income Tax (Admn.)/Systems/Vigilance/HRD, New Delhi,
Director General of Income Tax, NADT, Nagpur

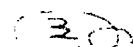
Sub : Transfer/Placement Policy of IRS Officers, CBDT - 2005 -

Sir,

I am directed to refer to the Transfer/Placement Policy, 2005 for Group "A" officers of IRS(Income Tax) issued vide letter F.No.A-35015/32/2004-AD VI dated 26.4.2005, the first amendment issued vide letter F No.A-35015/32/2004-Ad VI(Pt) dated 14.11.2006 and the second amendment issued vide letter F No.396/3/2007-ITCC dated 23.5.2007.

2. With the approval of the Competent Authority, it has been decided to amend the Transfer/Placement Policy so as to modify and clarify its provisions. A final consolidated Transfer/Placement Policy is enclosed. The same may be circulated to all IRS Officers within your Region.

Yours faithfully



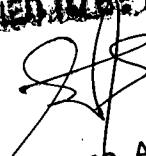
(Rahul Kashyap)

Under Secretary to the Government of India

1. DS to FM/MOS(R)
2. Secretary (Revenue)
3. Chairman/Members, CBDT
4. Hindi Section for Hindi translation.
5. Secretary General, IRS Association/ ITGOA/ All India Income Tax SC&ST EWA
6. Web Manager, irsofficersonline.org


(Rahul Kashyap)

Under Secretary to the Government of India


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S. P. Sharma, Advocate,
Gauhati High Court

35

24 SEP 2009

Guwahati Bench
Guwahati गुवाहाटी न्यायपीठ

**TRANSFER/PLACEMENT POLICY FOR GROUP 'A' OFFICERS
OF INDIAN REVENUE SERVICE (INCOME TAX)
CENTRAL BOARD OF DIRECT TAXES**

2005

1. INTRODUCTION

The Central Board of Direct Taxes, Department of Revenue, Ministry of Finance is the Cadre Controlling Authority for IRS (IT) officers. In order to increase transparency and also to provide better opportunities to officers for excellence and a more planned approach to cadre planning, a proper placement/transfer policy is a vital ingredient. This placement policy has been formulated to address the needs of the Department as well as the Human Resource Development aspects and career management of officers as a whole.

The Salient features of the Transfer / Placement Policy for Group 'A' Officers of the service (hereinafter referred to as the Placement Policy) are as follows:

2. SALIENT FEATURES

The policy shall be deemed to have come into effect from 1st April, 2005 and the provisions of this Policy shall apply to all transfers of officers.

All annual transfer orders shall normally be issued by 30th April and, in any case, not later than 31st May of the year.

All transfers and postings of group 'A' officers shall be effected by the Placement Committee or on its recommendation as stated hereinafter.

2.1 A transfer and posting policy has been formulated for officers at different levels.

2.2 All stations have been categorized in three classes and tenure in different classes of stations has been prescribed.

2.3 All posts have been divided into two categories, namely, sensitive and non-sensitive.

2.4 Guidelines for dealing with different types of "compassionate grounds" cases have been laid down.

2.5 The transfer guidelines shall not be applicable to the transfer and postings of Chief Commissioners / Directors General of Income Tax.

✓ 2.6 A correct and complete database is a sine qua non for operationalising the Policy. The Board shall ensure that a database containing the profiles of all group 'A' officers is created and regularly updated.

S. P. Sharma, Advocate,
S. P. Sharma, Advocate,
Guwahati High Court

3. THE PLACEMENT COMMITTEE

All transfers / postings of all Group 'A' officers will be done by or, as the case may be, on the recommendations of a Placement Committee consisting of ^{the} Gauhati Bench following:

- (a) Chairman of the Board;
- (b) Member (Personnel and Vigilance);
- (c) One Member of the Board to be nominated, in rotation (every six months) by the Chairman of the Board; and
- (d) Joint Secretary (Admin.) posted in the board as its Member Secretary.

3.1 The Placement Committee will:

- (a) Recommend proposals for posting of Chief Commissioners, Directors General and Commissioners for approval of the Government i.e. Finance Minister, through the Minister of State for Finance (Revenue) and Revenue Secretary.
- (b) Be the final authority for transfer and allocation to the region of each Cadre Controlling Chief Commissioner of Income Tax of officers below the rank of Commissioner, provided the cases falls within the purview of existing guidelines. After the proposals are drawn up and approved by the Board, the Chairman shall consult MOS (R) before giving effect to the transfer proposals. Approval of the Government i.e. the Finance Minister, through the Minister of State for Finance (Revenue) and Revenue Secretary will be required in case a deviation from the existing guidelines has to be made.

3.2 The minutes of the meeting of the Placement Committee should be drawn up and approved by all its Members within 24 hours of the meeting (not by circulation). The minutes must be approved by the competent authority within one month.

4. POSTING POLICY FOR OFFICERS AT DIFFERENT LEVELS

In case of Commissioners and Chief Commissioners / Directors General, the Placement Committee will recommend both the station of posting and the specific charge.

4.1 For officers below the rank of Commissioner, the Placement Committee will place the officers at the disposal of the Cadre Controlling Chief Commissioner for further posting. In each region under a Cadre Controlling Chief Commissioner of Income Tax, there shall be a local Placement Committee consisting of:

- (a) Cadre Controlling Chief Commissioner of Income Tax
- (b) DC (Investigation) concerned
- (c) Two other senior-most Chief Commissioners whose jurisdictions fall within the region of the Cadre Controlling CCT.

They will consider the intra-region transfers of officers. All postings by the Local Placement Committee will be in accordance with the provisions of the transfer/placement policy. Deviations, if any, will need prior permission of the Board.

CERTIFIED AS A TRUE COPY

S. P. Sharma, Advocate,
Gauhati High Court

24 SEP 2009

Guwahati Bench
গুৱাহাটী ন্যায়পীঠ

4.2 The normal practice is transfer on promotion. In individual cases this may give rise to hardship. Hence, this may be left to be decided by the Placement Committee. For this purpose, the grant of senior scale and NFSG will not be treated as promotion.

4.3 Directly recruited/newly promoted Group 'A' officers shall preferably be posted to 'B/C' stations for a minimum of 4 years after completion of training. Officers promoted from Group 'B' to Group 'A' shall, on promotion, be transferred out of the Region in which they were previously working, unless the balance service is less than 3 years. As far as possible, an officer shall spend the first nine years of his service on field posts. During the first six years, the officer shall not ordinarily be given a posting outside the department or sent on a deputation. After six years, an officer may be posted to the Board to serve as Under Secretary.

4.4 As far as possible, the senior most Commissioner may be posted as Executive Commissioner. However, once posted, a Commissioner will not be moved out of the executive charge, merely because an officer senior to him has replaced the hitherto junior non-executive Commissioner at that station.

5. CLASSIFICATION OF STATIONS, FIXATIONS OF TENURES AND ROTATION BETWEEN THEM

The various stations where Group 'A' officers can be posted have been categorized as Class 'A', Class 'B' and Class 'C'. Such categorization is based on the twin criteria of revenue collection and the number of Commissioner level posts at a station. (Appendix I)

5.1 All suburbs of metro towns have been clubbed with the respective metro town in this classification.

5.2 The categorization of stations may be changed by the Board with the approval of Government.

5.3.1 The country will be divided into five Areas, viz., East, West, North, South and Central.

The region under the control of a Cadre Controlling Chief Commissioner of Income Tax, hereinafter referred to as "Region", will be placed under the five Areas as under:-

NORTH	- NWR, DELHI, LUCKNOW, KANPUR, JAIPUR
EAST	- KOLKATA, BHUBANESHWAR, GUWAHATI
WEST	- PUNE, MUMBAI, NAGPUR
SOUTH	- HYDERABAD, COCHIN, CHENNAI, BANGALORE
CENTRAL	- PATNA, BHOPAL, AHMEDABAD

5.3.2 A total posting period of 16 years in a CCIT(CCA) Region shall be counted as a 'cycle'. However in Mumbai and Delhi CCIT(CCA) Regions, since there are no Class 'B' and Class 'C' stations, one cycle will be of 8 years.

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S. P. Sharma, Advocate,
Gauhati High Court

✓ 5.3.3. An officer shall not serve for more than one cycle in a CCIT(CCA) Region during his entire service up to and including the rank of Commissioner.

Illustration 1. An officer shall not serve for more than 16 years in CCIT(CCA) Pune Region.

Illustration 2. An officer shall not serve for more than 8 years in CCIT(CCA) Mumbai Region..

✓ 5.3.4 An officer shall be posted to another CCIT(CCA) region after he has completed a cycle of posting in a CCIT(CCA) Region.

5.3.5 The maximum tenure at a Class 'A' station in a 'cycle' will be 8 years and the remaining period will be spent in Class 'B' and Class 'C' stations.

Provided that if there is no vacancy in a Class 'B' or Class 'C' station in that CCIT(CCA) Region the officer may be posted to a Class 'A' station in that CCIT(CCA) Region.

✓ 5.3.6 As far as possible, minimum tenure in Class 'B' + Class 'C' stations in each cycle shall be 6 years.

5.3.7 Subject to sub paragraphs 5.3.2 to 5.3.6, the maximum total tenure in Class 'A' stations during service up to and including the rank of Commissioner shall be 18 years.

Provided that the maximum continuous stay in "A" stations in Departmental posts (including posts exempted as per para 5.4(i)) shall not exceed 14 years.

Provided further that the maximum tenure in the entire career in "A" stations (combined) shall not exceed 22 years (including exempted posts and all deputation posts outside and/or within the Department).

5.3.8 An officer shall be posted to another 'Area' when he is promoted to the level of Commissioner of Income Tax, provided he has remained in only one 'Area' for 16 years or more till his promotion as Commissioner.

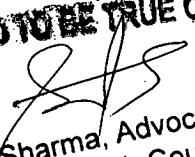
5.3.9 The minimum and maximum tenures on a post shall ordinarily be 2 and 3 years respectively.

5.3.10 Where an officer on promotion as Commissioner has been transferred out of an "Area" for the reason of having completed the tenure of 16 years in that "Area", he may be transferred back to that "Area" after having served for at least 5 years in a different "Area".

5.3.11 Exceptions on compassionate/ administrative grounds may be made by the Placement Committee.

5.3.12 When a certain number of officers are due for moving out of a station to a new station or to new postings in the same station for reason of having completed their tenure, but cannot be so moved due to inadequate number of vacancies

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Gauhati High Court

available, the officers who have served for longer periods will be moved first as far as possible.

4 SEP 2009

5.3.13 The station of the posting will be taken as the actual place where an officer is posted and not headquarters of Commissionerate / Directorate to which the officer is posted.

5.3.14 A stay of more than nine months at a station (to be computed as on 31st December of the previous year) will be treated as a complete year, and the length of the period of stay shall be counted from the date of joining in that Station/Region/Area.

5.3.15 For the purpose of the transfer policy, counting of tenure of an officer shall commence from the date of completion of probationary training at NADT, and service rendered prior to 1.4.2005 shall also be counted for the purpose of application of this policy. The length of the stay at a particular Station/Region/Area shall be counted from the date of joining there.

Provided that any period of unauthorized absence shall not be counted towards the length of period of stay at that Station/Region/Area

5.4 (i) All postings in the Board and in the Directorates of Vigilance, Systems and Administration, technical posts in the Department of Revenue, deputations/postings to Central Economic Intelligence Bureau (CEIB), Enforcement Directorate, Authority for Advance Rulings (AAR), Competent Authorities (CAs), Appellate Tribunal for Forfeited Property (ATFP), Income Tax Appellate Tribunal (ITAT) and Settlement Commission shall ordinarily not count towards calculation of stay at a particular station / area, subject to the maximum limit of six years, but may be so counted at the option of the officer. However, an officer who has been on deputation / posting to anyone of the aforesaid bodies shall not ordinarily be considered for another deputation / posting to any of the aforesaid organizations without completing the minimum prescribed cooling off.

(ii) The posts in the Directorates falling under DGIT (International Taxation), DGIT (Training - NADT and RTIs), DGIT (Systems) and Commissionerates of Computer Operations including centralized processing units will be ordinarily fixed tenure posts for a period of three years. However, considering the needs of the organization, the term may be extended to a period of five years.

5.5 In order to encourage officers to seek postings at 'C' category stations, the Government shall sanction:

- At least one vehicle for office use at every 'C' category station irrespective of the level of the officer heading the office; and
- 100 per cent housing facility for officers.

5.6 The starting point for computing stay at Class 'A', 'B' or 'C' stations shall be the date of joining at the station.

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Gauhati High Court

24 SEP 2009

5.7 Officers who complete 3 years of tenure at National Academy of Direct Taxes, Nagpur, Regional Training Institutes and the Vigilance Directorate, and whose performance has been excellent, will get preference, as far as possible, in posting to stations of their choice. Officers who have served in the North Eastern Regions and J&K would get preference in posting to stations of their choice.

6. DEPUTATION OF OFFICERS UNDER CENTRAL STAFFING SCHEME AND UNDER NON-CENTRAL STAFFING SCHEME OUTSIDE THE DEPARTMENT OF REVENUE

6.1 An officer may be allowed to go on deputation outside the Department for not more than two terms in his entire career. However, each term of deputation shall not exceed 6 years and the total tenure of both the deputations shall not under any circumstances exceed 10 years.

6.2 The period of deputation outside the Department shall be excluded for counting towards stay in the 'station' and 'area' tenure of the officer, so however that the overall stay of the officer in Group "A" stations shall not exceed 22 years as contained in second proviso of Para 5.3.7. However, the same shall be counted if the officer so desires.

6.3 There shall be a cooling off period of 3 years after completion of each period of deputation. During the cooling off period, the officer will be posted to a location other than the station in which he had been working while on deputation. Provided, in cases in which the officer has not completed his permissible tenure in that station, the Board may consider posting him in any assignment in that location according to administrative need.

6.4 After return from deputation in Delhi / Mumbai stations the officer shall ordinarily be posted to a different station for a minimum period of 2 years. If he is seen to have worked predominantly in 'A' station, he shall invariably be posted to 'B' or 'C' stations. After 2 years of such posting in 'B' or 'C' stations, the officer could be considered for posting in Delhi / Mumbai or any other 'A' stations in accordance with the transfer norms and availability of vacancy.

6.5 Requests from State Governments / Central Ministries / Department / Organizations asking for particular officers by name shall not be entertained. In all such cases, where there is a request for an officer of the Department, the Board shall first consider whether it is administratively feasible to release an officer on deputation. If it is found that it is administratively convenient, the offer will be circulated to all officers and willingness for deputation invited. A panel of short-listed officers will be forwarded for the approval of the competent authority of the concerned Department or Organization to select an officer.

7. SENSITIVE / NON-SENSITIVE POSTS

Posts in Investigation and Central charges are classified as sensitive.

Ordinarily, the tenure of an officer on a sensitive post shall be two to three years at one stretch.

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8. POSTINGS IN THE DIRECTORATE OF THE BOARD

In the attached Directorates of Vigilance, Systems and Administration, the respective Director General may propose a panel of names for the consideration of the Placement Committee. Individual officers will be selected by the Placement Committee, which will also indicate their station of posting.

The maximum length of tenure in these Directorates will be three years, subject to the condition that no officer shall spend more than six years in these Directorates during his entire career.

9. POSTINGS ON COMPASSIONATE GROUNDS

Cases of postings on Medical/Compassionate grounds will be examined by the Placement Committee which may refer medical ground cases to Medical Board, if required.

In case of working couples, if the spouse of an officer is working outside the Department, posting in the same station as the spouse may be allowed subject to the instructions issued by the Department of Personnel & Training on this issue. In case where the spouse is also an officer of the Department, both the officers should be posted to the same station, if they are otherwise eligible, provided that, jointly, they do not occupy more than 50 per cent of the posts in that station.

10. TRANSFER ON ADMINISTRATIVE GROUNDS / PUBLIC INTEREST

10.1 Every officer shall be subject to Rule 13 of IRS Recruitment Rules. Notwithstanding anything contained in this Policy, the Government may, if necessary to do so in public interest, transfer or post any officer to any station or post. No officer has any right to any post or to be posted to a particular Station/Region/Area.

10.2 In between two Annual General Transfer exercises, on administrative exigencies, the Placement Committee may shift a Commissioner from one charge to another charge in the same station. The Placement Committee may also shift officers of the rank of Additional Commissioners and below from one region to another.

10.3 An officer against whom the CVC has recommended initiation of vigilance proceedings should not normally be posted or remain posted at the station where the cause of the vigilance proceedings originated. This restriction will remain in operation till such time as the vigilance matter is not closed. However, such an officer shall under no circumstances be posted to a sensitive charge.

11. PETITIONS AGAINST TRANSFERS

Grievance petitions from Officers against transfer orders will be considered only after the officer joins the new place of posting and applies through proper

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Gauhati High Court

channel. It is clarified that the petitions shall not confer any right whatsoever on the officers to continue at their previous posts in defiance of Government orders.

12 **EARNED/ STUDY LEAVE**

An officer under orders of transfer shall be granted Earned Leave or Study Leave only after he has joined his new place of posting. Period under such leave will not count towards cooling off from stay at a station or in an Area. Officers who proceed on leave without completing the minimum tenure at a Station/Region/Area will be posted to the station from which they had gone on leave, on joining after availing leave. Officers who have completed their tenure at a particular station / area before proceeding on Study / Long Leave will report to the office of the Cadre Controlling Chief Commissioner, under intimation to the Board, for further posting as per the policy applicable in their case.

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

24 SEP 2009

Guwahati Bench
गुवाहाटी न्यायपीठ

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Gauhati High Court

CLASS 'A' STATIONS

Sl. No.	Name of Stations
1	New Delhi (including the satellite towns of Noida, Gurgaon, Faridabad, Ghaziabad)
2	Mumbai (including Thane, Kalyan)
3	Ahmedabad (including Gandhinagar)
4	Bangalore
5	Hyderabad
6	Pune
7	Chennai
8	Kolkata

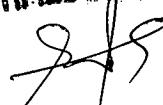
CLASS 'B' STATIONS

Sl. No.	Name of Stations	Central Administrative Tribunal केन्द्रीय प्रशासन नियन्त्रण बोर्ड
9	Agra	24 SEP 2009
10	Allahabad	Guwahati Bench ज्योती धापीठ
11	Ambala	
12	Amritsar	
13	Ajmer	
14	Baroda	
15	Bhopal	
16	Bhubaneshwar	
17	Chandigarh	
18	Coimbatore	
19	Delhidun	
20	Gwalior	
21	Indore	
22	Jalpur	
23	Jodhpur	
24	Jullunder	
25	Kanpur	
26	Kochi	
27	Lucknow	
28	Ludhiana	
29	Mangalore	
30	Mysore	
31	Nagpur	
32	Nasik	
33	Panaji	
34	Panchkula	
35	Patiala	
36	Patna	
37	Pondicherry	
38	Ranchi	
39	Surat	
40	Trivandrum	
41	Udaipur	
42	Vijayawada	
43	Vishkhapatnam	

CLASS 'C' STATIONS

All Other Stations

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Gauhati High Court

F.NO.A-35015/32/2004-AD.VI (Pt.)
Government of India
Ministry of Finance
Department of Revenue

New Delhi, the 14th November, 2006

To

All Cadre Controlling Chief Commissioners / Directors General of
Income Tax

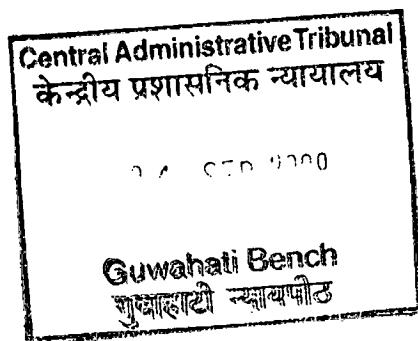
Subject:- Transfer/Placement Policy of Group 'A' officers of IRS, CBDT,
2005 - 1st amendment -

Sir,

I am directed to refer to the Transfer/Placement Policy of Group 'A' officers of IRS, CBDT, 2005 circulated vide this Department's letter No. A-35015/32/2004-Ad.VI dated 26th April, 2005 and to say that with the approval of the competent authority, it has been decided to amend the Transfer/Placement Policy so far as it pertains to deputation of officers under Central Staffing Scheme and under non Central Staffing Scheme and the following new para 6 is added after para 5:-

**Para 6 Deputation of officers under Central Staffing Scheme
and under non-Central Staffing Scheme outside the
Department of Revenue**

- 6.1 An officer may be allowed to go on deputation outside the Department for not more than two terms in his entire career. However, each term of deputation shall not exceed 6 years and the total tenure of both the deputations shall not under any circumstances exceed 10 years.
- 6.2 The period of deputation outside the Department shall be excluded for counting towards stay in the 'station' and an 'area' tenure of the officer. However, the same shall be counted if the officer so desires.
- 6.3 There shall be a cooling off period of 3 years after completion of each period of deputation. During the cooling off period, the officer will be posted to a location other than the station in which he had been working while on deputation. Provided, in cases in which the officer has not completed his permissible tenure in that station,



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Gauhati High Court

the Board may consider posting him in any assignment in that location according to administrative need.

6.4 After return from deputation in Delhi/Mumbai stations, the officer shall ordinarily be posted to a different station for a minimum period of 2 years. If he is seen to have worked predominantly in 'A' station, he shall invariably be posted to 'B' or 'C' stations. After 2 years of such posting in 'B' and 'C' stations, the officer could be considered for posting in Delhi/Mumbai or any other 'A' stations in accordance with the transfer norms and availability of vacancy.

6.5 Requests from State Governments/Central Ministries/Department/Organizations asking for particular officers by name shall not be entertained. In all such cases, where there is a request for an officer of the Department, the Board shall first consider whether it is administratively feasible to release an officer on deputation. If it is found that it is administratively convenient, the offer will be circulated to all officers and willingness for deputation invited. A panel of short-listed officers will be forwarded for the approval of the competent authority of the concerned Department or Organization to select an officer.

2. The existing para No. 6, 7, 8, 9 and 10 & 11 of the Transfer Policy and their respective sub-paras stands renumbered as para 7, 8, 9, 10, 11 & 12 respectively.

3. The following sentences of para 5.4. stand deleted:-

"When an officer applies for cadre clearance for a deputation, his previous history of postings will be considered. An officer shall be transferred out of the station in which he was on deputation on his return if he has completed his tenure at that station."

Yours faithfully,


(P.C. Bhatt)

Deputy Secretary to the Govt. of India

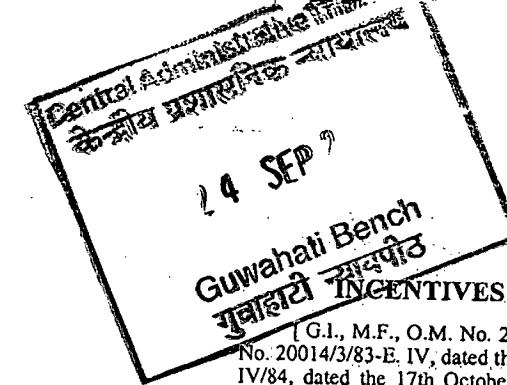
Central Administrative Tribunal
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24 SEP 2009

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गुवाहाटी न्यायालय

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Gauhati High Court



APPENDIX - 9

INCENTIVES FOR SERVING IN REMOTE AREAS

[G.I., M.F., O.M. No. 20014/3/83-E. IV, dated the 14th December, 1983, read with O.M. No. 20014/3/83-E. IV, dated the 30th March, 1984, 27th July, 1984, G.I., M.F., U.O. No. 3943-E. 1985, 25th September, 1985, U.O. No. 824-E. IV/86, dated the 1st April, 1986, O.M. No. 20014/3/83-E. IV, dated the 29th October, 1986, O.M. No. 20014/3/83-E. IV/E. II (B), dated the 11th May, 1987, 28th July, 1987, 15th July, 1988 and O.M. No. F. 20014/16/86-E. IV/E. II (B), dated the 1st December, 1988 and O.M. No. 11 (2)/97-E. II (B), dated the 22nd July, 1998.]

I

Allowances and facilities admissible to various categories of civilian Central Government employees serving in the North-Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram, Andaman and Nicobar Islands and Lakshadweep Islands. These orders also apply *mutatis mutandis* to officers posted to N-E Council, when they are stationed in the N-E Region and to the civilian Central Government employees including officers of All India Services posted to Sikkim.

(i) Tenure of posting/deputation:

There will be a fixed tenure of posting 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc., in excess of 15 days per year will be excluded in counting the tenure period $\frac{2}{3}$ rd years. Officers, on completion of the fixed tenure of service mentioned above may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Government employees to the States/Union Territories of the North-Eastern Region, will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

(ii) Weightage for Central deputation/training abroad and special mention in Confidential Reports:

Satisfactory performance of duties for the prescribed tenure in the North-East shall be given due recognition in the case of eligible officers in the matter of—

- promotion in cadre posts;
- deputation to Central tenure posts; and
- courses of training abroad.

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ANNEXURE - VI

APPX. 9] INCENTIVES FOR SERVING IN REMOTE AREAS

545

The general requirement of at least three years service in a cadre post between two Central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North-East.

A specific entry shall be made in the CR of all employees who rendered a full tenure of service in the North-Eastern Region to that effect.

Cadre authorities are advised to give due weightage for satisfactory performance of duties for the prescribed tenure in the North-East in the matter of promotion in the cadre posts, deputation to Central tenure post and courses of training abroad.

(iii) Special (Duty) Allowance:

Central Government civilian employees who have All India transfer liability will be granted Special (Duty) Allowance at the rate of $12\frac{1}{2}\%$ of basic pay on posting to any station in the North-Eastern Region. Special (Duty) Allowance will be in addition to any special pay and/or deputation (duty) allowance already being drawn without any ceiling on its quantum. The condition that the aggregate of the Special (Duty) Allowance plus Special Pay/Deputation (Duty) Allowance, if any, will not exceed Rs. 1,000 per month shall also be dispensed with from 1-8-1997. Special Allowances like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

The Central Government civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grant of Special (Duty) Allowance under this para. and are exempted from payment of Income Tax under the Income Tax Act will also draw Special (Duty) Allowance.

NOTE 1.— Special duty allowance will not be admissible during periods of leave/training beyond 15 days at a time and beyond 30 days in a year. The allowance is also not admissible during suspension and joining time.

NOTE 2.— Central Government civilian employees, having 'All India Transfer Liability' on their posting to Andaman & Nicobar Islands and Lakshadweep Islands are, with effect from 24th May, 1989, granted 'Island Special Allowance' in lieu of 'Special (Duty) Allowance'. See Orders in Section V of this Appendix.

(iv) Special Compensatory Allowance:

The recommendations of the Fifth Pay Commission have been accepted by the Government and Special Compensatory Allowance at the revised rates have been made effective from 1-8-1997.

For orders regarding current rates of Special Compensatory allowance—See Part V of this Compilation - HRA and CCA

(v) Travelling Allowance on first appointment:

In relaxation of the present rules (SR 105) that travelling allowance is not admissible for journeys undertaken in connection with initial appointment, in

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Gauhati High Court

F.No.Per/08-09/ 6057
OFFICE OF THE COMMISSIONER OF INCOME-TAX, SHILLONG,
SHILLONG.

Dated 16th February, 2009

To
Shri Imokaba Jamir,
JCIT, Hdqrs.,
Aayakar Bhawan,
G.S.Road,
Guwahati- 781005

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय
24 SEP 2009
Guwahati Bench
गुवाहाटी न्यायपीठ

Sub:- General Transfer- 2009-CIT/Addl/Joint/DC/ACIT-

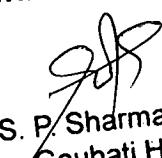
Ref:- F.No.E-271/AGT/CCIT/GHY/2008-09/23988
dated 5-2-09

Kindly refer to the above subject and reference.

I am enclosing my Transfer Representation Proforma and Executive Profile along with request for correction of the Executive Profile for further necessary action at your end.


(H. RAIKHAN)
CIT, SHILLONG.

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Gauhati High Court

ANNEXURE-I

REPRESENTATION PROFORMA

CsIT/Addl./Joint/DC/ACIT

(Tick whichever is applicable)

1. Name : HOME RAIKHAN

2. Civil List Code No. : 79076

3. Present place of posting : CIT, SHILLONG

4. Date of joining on present post : 01-06-2005

5. Date of retirement : 31-05-2012

6. Please attach a copy of your UPDATED PROFILE ATTACHED

7. Are you requesting for a transfer? Yes / No YES

8. If required to be transferred, your options in order of preference

(Officers shall indicate their fresh options/choices of postings, irrespective of earlier representations/choices sent by them to the Board, if any.)

(i) NEW DELHI

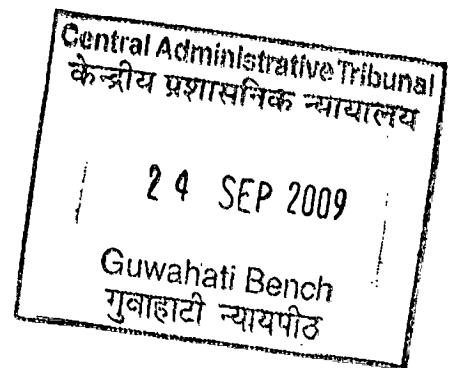
(ii) CHANDIGARH

(iii) PANAJI

9. Reasons for giving these options (please fill in whichever is applicable):

(a) Working spouse (please specify whether spouse is fellow IRS service/Central Services/Central Government or State Government employee or PSU or private sector or self employed)

N.A.



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[Handwritten signature]
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Gauhati High Court

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(b) Medical grounds (please specify whether in respect of self or family member and nature of ailment)

N. A.

(c) Education of children (please specify what course is being pursued)

1. Daughter Ms. MIRRIN RAIKHAJ requires to go to M.A.(Com.) at Delhi University.
2. Son MAST. MASTHAN RAIKHAJ requires good schooling at Delhi.

(d) Others (please specify)

Before retirement in 2012, I would like to set and build my house at I.R.S. Group Housing Society at Indirapuram, NCT, Ghaziabad, New Delhi. Posting in New Delhi will enable me to achieve this task.


SIGNATURE OF THE OFFICER

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय
24 SEP 2009
Guwahati Bench गुवाहाटी न्यायपीठ

CERTIFICATE OF AUTHENTICITY

S. P. Sharma, Advocate,
Guwahati High Court

ANNEXURE - TX

79076 Profile

Name: HOME RAIKHAN, Civil Code: 79076

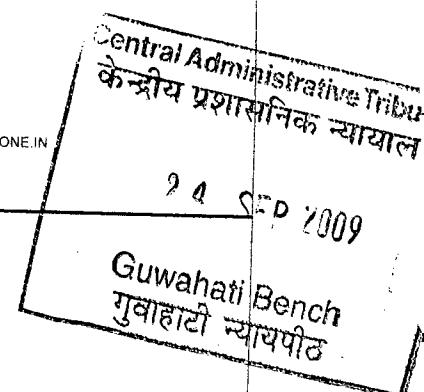
Personal Information

Name:	HOME RAIKHAN	Civil Code:	79076
Gender:		Employee Code:	
Date of Birth:	28 May 1952	Retirement Date:	31 May 2012
Telephone (G):	0364-2226709	Domicile State:	

Profile Status:Approved

Residential Contact Information

Current Address :	Permanent Address :
Current City :	Shillong
Current State:	Meghalaya
Current Postal Code:	
Phone No.:	0364-2503749
Mobile No.:	09436160849
Email:	COMMISSIONEROFINCOMETAX@DATAONE.IN



Current Posting Details

Rank :	CIT	Grade :	CIT
Place of Posting:	Shillong	Class:	C
Region:	Guwahati (CCA NER)	Area:	East
Joining Date(on current post):	1 Jun 2005	Post Description:	CIT-1
Officer Status:	Serving	Address:	Aayakar Bhawan, Mahatma Gandhi Road, Shillong-793001
Phone No.:	0364-2226709	Fax No.:	0364-2226662

Spouse Details

No Spouse Details Available

Children Details

Name	Sex (M/F)	Date of Birth (DD/MM/YYYY)	Class/Course	Remark
No Children Details Available				

Education Details

Name of Course/Degree	College/University	Year	Major Subjects	State	City
No Education Details Available					

Training Details

Name of Course	Name of Institution	Sponsoring Authority	Time Period	Subjects
No Trainings Available				

Achievement Details

Achievements

No Achievements Available

Posting Profile

Grade Value	Post Desc	Place	Type	Treat	Region	Class	Area	From	To	Duration
ITO	"ITO,B-WARD"	Imphal	Regular	Regular	Guwahati (CCA NER)	C	East	1 Dec 1981	1 May 1986	4 Year & 5 Months
ITO	ITO A-WARD	Imphal	Regular	Regular	Guwahati (CCA NER)	C	East	1 May 1986	1 May 1987	1 Year & 0 Months
ITO	"ITO,CC-VIII"	Delhi	Regular	Regular	Delhi CCA	A	North	1 May 1987	1 Apr 1988	0 Year & 11 Months
ADIT	ADIT(SPL.INV.)	Delhi	Exempted	Exempted	Delhi CCA	A	North	1 Apr 1988	1 Apr 1989	1 Year & 0 Months
DEPUTY CIT	"DCIT,SR-15"	Delhi	Regular	Regular	Delhi CCA	A	North	1 Apr 1989	1 Apr 1990	1 Year & 0 Months
DEPUTY CIT	DCIT(VIG.)	Delhi	Regular	Regular	Delhi CCA	A	North	1 Apr 1990	1 Dec 1990	0 Year & 8 Months
DEPUTY CIT	DCIT(INQ.AUT.)	Delhi	Exempted	Exempted	Delhi CCA	A	North	1 Dec 1990	1 Aug 1992	1 Year & 8 Months
DEPUTY CIT	SR.AR.ATAT	Delhi	Exempted	Exempted	Delhi CCA	A	North	1 Aug 1992	1 Apr 1994	1 Year & 8 Months
DEPUTY DIT	DDIT(INV)	Delhi	Regular	Regular	Delhi CCA	A	North	1 May 1994	1 May 1995	1 Year & 0 Months
DEPUTY DIT	SURVEY UNIT									
DEPUTY DIT	DDIT(INV)U-VII	Delhi	Regular	Regular	Delhi CCA	A	North	1 May 1995	1 May 1996	1 Year & 0 Months
DEPUTY CIT	"DCIT,R-3"	Kolkata	Regular	Regular	Kolkata	A	East	1 May 1996	1 Dec 1997	1 Year & 7 Months

<http://cms.irsofficersonline.org/cadre/force-download.php?file=singleprofiles/79076.htm> 1/9/2009

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JCIT	JCIT(HQRS0-II)	Kolkata	Regular	Regular	Kolkata (CCA WB)	A	East	1 Dec 1997	1 Jun 1998	0 Year & 6 Months
ADDL CIT	"ADDL.CIT.R-1"	Kolkata	Regular	Regular	Kolkata (CCA WB)	A	East	1 Jun 1998	1 Aug 2000	2 Year & 2 Months
ADDL CIT	ADDL.CIT (AUDIT)R-1	Kolkata	Regular	Regular	Kolkata (CCA WB)	A	East	1 Aug 2000	1 Jun 2001	0 Year & 10 Months
CIT	CIT(A)-XL	Kolkata	Regular	Regular	Kolkata (CCA WB)	A	East	1 Jun 2001	1 Apr 2004	2 Year & 10 Months
CIT	"CIT(A), I"	Kolkata	Regular	Regular	Kolkata (CCA WB)	A	East	1 Sep 2004	1 May 2005	0 Year & 8 Months
CIT	CIT-1	Shillong	Regular	Regular	Guwahati (CCA NER)	C	East	1 Jun 2005	Till Date	4 Year & 3 Months

✓ **Posting Calculations**

Total service derived from Posting History (As per actual duration. Calculated as on date.)

Probation:	Regular:	22 Years & 10 Months
Exempted:	Deputation:	4 Years & 4 Months
Foreign Deputation:	Dies Non:	

(Calculation as per system logic. Calculated as on: 31/12/2008.)

Central

East

CCA Region	Class	Regular(R)	Exempted(E)	Stay on R&E taken together	Deputation	Total
Kolkata (CCA WB)	A	8 Years (8Y7M)	0 Years	8 Years	0 Years	8 Years
Stay in Region		8 Years	0 Years	8 Years	0 Years	8 Years
CCA Region	Class	Regular(R)	Exempted(E)	Stay on R&E taken together	Deputation	Total
Guwahati (CCA NER)	C	8 Years (3Y7M+5Y5M)	0 Years	8 Years	0 Years	8 Years
Stay in Region		8 Years	0 Years	8 Years	0 Years	8 Years
Stay in Area				17 Years	0 Years	17 Years

North

CCA Region	Class	Regular(R)	Exempted(E)	Stay on R&E taken together	Deputation	Total
Delhi CCA	A	4 Years (2Y+1Y8M+11M)	4 Years (3Y4M+1Y)	9 Years(8Y11M)	0 Years	9 Years(8Y11M)
Stay in Region		4 Years	4 Years	9 Years(8Y11M)	0 Years	9 Years(8Y11M)
Stay in Area				9 Years	0 Years	9 Years

South

West

Class wise summary

Class	Regular(R)	Exempted(E)	Stay on R&E taken together	Deputation	Total
A	12 Years	4 Years	17 Years	0 Years	17 Years
B	0 Years	0 Years	0 Years	0 Years	0 Years
C	8 Years	0 Years	8 Years	0 Years	8 Years

Continuous Stay Summary (Regular & Exempted postings taken together)

Post	Region	Class	Area	Continuous Stay	Current
				3 Years & 7 Months	[CIT-1, Shillong, Guwahati (CCA NER)]
				3 Years & 7 Months	Guwahati (CCA NER)
				3 Years & 7 Months (B+C)	(B+C)
				12 Years & 2 Months	East

Remarks on calculations

Remarks

» [Continuing on the CIT-1, Shillong, [NER] for 3 Years & 7 Months. **Due for transfer from CIT-1, Shillong, [NER]. [Cl. 5.3.9 of TP]]

Transfer Options

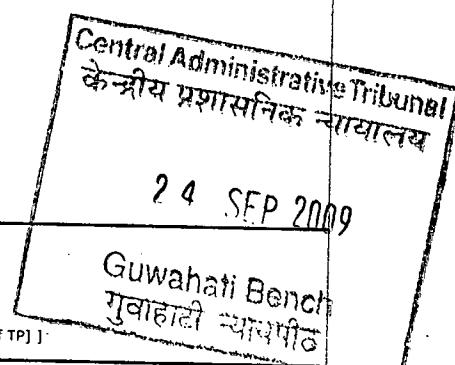
EC- Education of Child; MG- Medical Ground; WS- Working Spouse; OT- Others

Post Desc.	Place	CCA	Req. trans.?	Option 1	Option 2	Option 3	Option Reason	Specifications

<http://cms.irsofficersonline.org/cadre/force-download.php?file=singleprofiles/79076.htm> 1/9/2009

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**S. P. Sharma, Advocate,
Guwahati High Court**



CIT-1	Shillong	Guwahati (CCA NER)	REP	Delhi	Mumbai	Kolkata	EC-Other OT
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- 1. Daughter Ms. Mirrin Raikhan requires to go to MA(Com) at Delhi University. 2. Son Mast. M. Raikhan requires schooling at Delhi.
- Before retirement in 2012, I would like to set and build my house at IRS Group Housing Society at Indrapuram, NCT, Ghaziabad, New Delhi. Posting in New Delhi will enable me to achieve this task.

Central Administrative Tribunal
केन्द्रीय प्रशासनिक न्यायालय

24 SEP 2009

Guwahati Bench
गुवाहाटी न्यायपीठ

<http://cms.irsofficersonline.org/cadre/force-download.php?file=singleprofiles/79076.htm> 1/9/2009

*S. P. Sharma, Advocate,
Gauhati High Court*

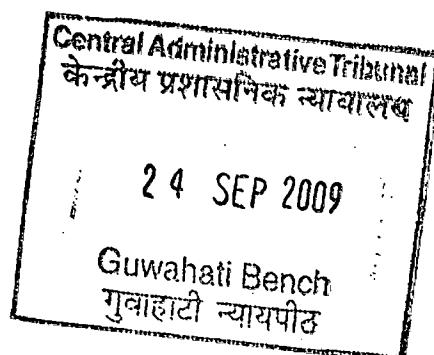
FINO.PER/09-10/2445

To,

The Chairman,
CBDT,
Ministry of Finance, Dept. of Revenue,
North Block,
New Delhi-110001.

[Through proper channel]

Subject: Representation for transfer out of Shillong -



Sir,

Kindly refer to the above subject.

I have completed 18 yrs 6 months in "East Area" (see Annexure-A) which includes 4 years in Shillong. I had spent these four years in Shillong alone as I had left my family behind in Kolkata. As per CBDT's Transfer Policy, I was due for transfer and my name was listed in the Due List of CIT/DIT. I firmly believed that CBDT would transfer and accommodate me in a station of my choice as per the Government of India as also CBDT's Transfer Policy rules. However, to my shock and surprise the recent transfer of CIT/DIT level officers vide Order No. 96 of 2009 dated 11-07-2009 did not include my name. Shri D.B.Rao, CIT(A) Shillong who had completed four years in Shillong was however transferred out and given the station of his choice.

I would humbly request CBDT to discharge justice equitably and impartially and to also transfer me on the basis of Central Government and CBDT's transfer rules to a station of my choice. My humble representation is very much within the rules and CBDT will not be bending or contravening any rules by posting me to a station of my choice which is New Delhi. If however the same is not possible, I may also be considered for Kolkata or Mumbai. I have yet to exhaust the "cycle" limitation for Class "A" stations in view of my postings in exempted posts.

Yours faithfully,

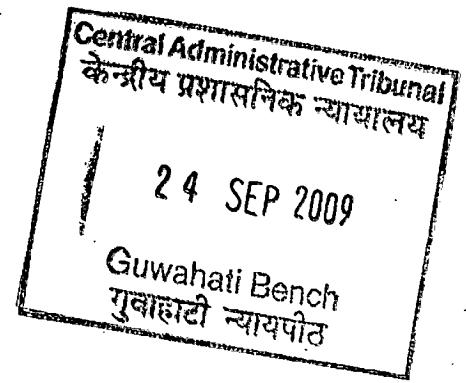
[H.Raikhan]
79076
CIT, Shillong.
Shillong.
Dated 14-07-2009

Advance copy to Chairman, CBDT

(H. RAIKHAN)
14-7-09

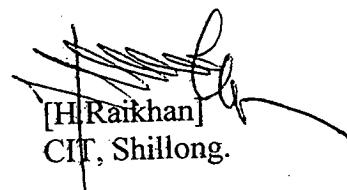
CERTIFIED TO BE TRUE
S. P. Sharma, Advocate,
Guwahati High Court

Annexure-A



My posting details in the East Area are as follows:

<u>Sl.No.</u>	<u>Post</u>	<u>Station</u>	<u>From</u>	<u>To</u>	<u>Total period</u>
1.	ITO, B-Ward	Imphal	Dec., 1981	May, 1986	4 yr 6 months
2.	ITO,A-Ward	Imphal	May, 1986	April, 1987	0 yr. 11 months
3.	DCIT, R-3	Kolkata	May, 1996	Dec., 1997	0 yr. 7 months
4.	DCIT(Hqrs.)-II	Kolkata	Dec., 1997	June, 1998	0 yr. 6 months
5.	Addl.CIT, R-1	Kolkata	June, 1998	Sept., 2000	1 yr. 2 months
6.	Addl.CIT, (Audit)R-1	Kolkata	Sept., 2000	June, 2001	0 yr. 9 months
7.	CIT(A)-XL	Kolkata	June, 2001	Sept., 2004	3 yrs. 3 months
8.	CIT(A)-1	Kolkata	Sept., 2004	May, 2005	0 yr. 10 months
9.	CIT, Shillong	Shillong	June, 2005	Till date	<u>4 yrs. 1 months</u>
					18 yrs 6 months


[H. Raikhan]
CIT, Shillong.

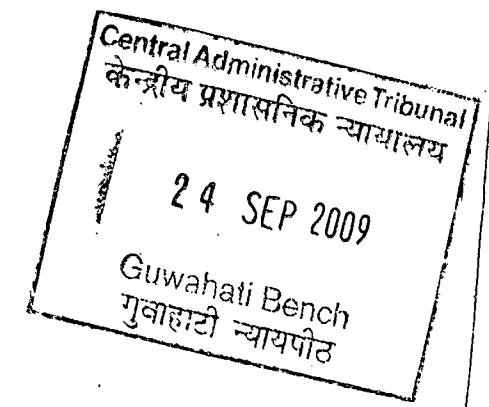
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S. P. Sharma, Advocate,
Gauhati High Court

*** TX REPORT ***

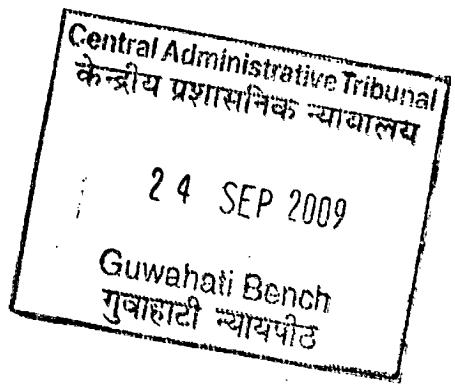
TRANSMISSION OR

TX/RX NO	
CONNECTION TEL	3480
SUBADDRESS	91+11+23093340
CONNECTION ID	MEB (INV)
ST. TIME	14/07 11:59
USAGE T	01 '14
PGS. SENT	2
RESULT	OK



CERTIFIED TO BE TRUE COPY

S. P. Sharma, Advocate,
Gauhati High Court



OFFICE OF THE COMMISSIONER OF INCOME TAX
AAYAKAR BHAWAN, MG. ROAD,
POST BOX-20, SHILLONG-1

TO WHOM IT MAY CONCERN

Certified that Shri D. B. Rao, Commissioner of Income-tax joined the charge of Commissioner of Income-tax(Appeals), Shillong on the 21st day of February, 2005.

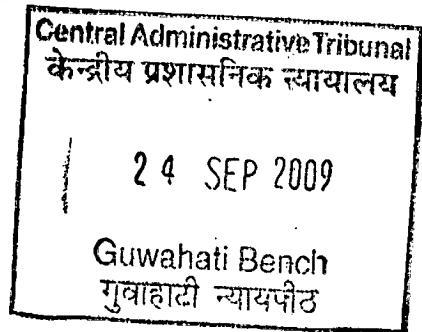
On transfer to Kolkata vide Order No. 96 of 2009 of CBDT dated 11-07-2009, he was relieved of his charge w.e.f 23rd July, 2009.



Massar
1/9/09
(M. Massar)
Dy. Commissioner of Income-tax, (Hqrs.)
O/O the Commissioner of Income-tax, Shillong.

~~CERTIFIED TO BE TRUE COPY~~

S. P. Sharma, Advocate,
Gauhati High Court



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G.L., Dept. of Per. & Trg., O.M. No. 28034/6/2002-Estt. (A),
dated 11-1-2002

Recommendations of the Committee on Service Litigations regarding representations made by the employees

The undersigned is directed to refer to the subject mentioned above and to communicate the following decision of this Department as per recommendations made by the Committee on Service Litigations:—

- (a) A representation made by a Government employee requiring examination only in a Ministry/Department, should be disposed of within a maximum period of six weeks and if requiring inter-departmental consultation, such representation should be replied to normally within a maximum period of three months.
- (b) Final reply sent to a Government servant on his representation should be self-contained, cover all the points raised by him and in a case where the representation of the Government servant is rejected, the grounds, therefore, should be clearly indicated.

2. All the Ministries/Departments, therefore, are requested to dispose all the representations made by the Government employees, accordingly.

~~CERTIFIED TRUE COPY~~
S. P. Sharma, Advocate,
Gauhati High Court